HARYANA WIDHAN SABHA

COMMENTEE ON ESTIMATES

1992-93

TWENTY FIFTH REPORT)

REPORT

ON THE

BUDGET ESTIMATES

₹**FOR**≘1992–933

TRRICATION DEPARTMENT



Presented to the House on 12th March 1993

HARYANA VIDHAN SABHA SÉCRÉTÁRIAT

CHANDIGARH

MARCH 1993

TABLE OF CONTENTS

		Pages
1	Composition of Committee on Estimates	(111)
2	Introduction	(v)
3	Report Irrigation Department	187
4	Appendices —	
	(i) Summary of recommendations/observations of the Committee	8896
	(II) Statement showing the outstanding recommen dations	97—110

COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR 1992 93

CHAIRMAN

\$

Shri Om Parkash Beri

MEMBERS

- 1 Shri Anand Singh Dangi
- 2 Smt Chandrawati
- 3 Shri Dharam Pal Singh
- * 4 Shri K L Sharma
 - 5 Shri Mani Ram Keharwala
 - 6 Shri Purush Bhan
 - 7 Shri Ram Pal Singh
- ** 8 Shri Surjit Kumar
 - 9 Shri Zakir Hussain
 - 10 Shri Zile Singh

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shri Ashok Kumar Deputy Secretary
- Shri Anand Singh Dangi MLA resigned from the member ship of the Committee on his appointment as Minister wie finance 12th October 1992
- Shri K L Shrma M L A was nominated to serve on the Comittee on Estimates for the remaining period of the year 1992 93 on 27th November 1992
 - ***Shri Purush Bhan MLA expired on the 8th December 1992
- ****Shri Surjit Kumar M L A was nominated to serve on the Committee on Estimates for the remaining period of the year 1992 93 on 5th January 1993

INTRODUCTION

I the Chairman of the Committee on Estimates for the year 1992 93 having been authorised by the Committee in this behalf present this report on the budget estimates for the year 1992 93 in respect of the Irrigation Department

- 2 A brief summary of recommendations/observations of the Committee is given in Appendix I. The summary is not exhaustive and for full recommendations or observations of the Committee reference should be made to the main Report.
- 3 A brief record of proceedings of each meeting has been kept separately in the Haryana Vidhan Sabha Secretariat
- 4 The Committee feel grateful to the representatives of the various Departments who appeared before the Committee from time to time
- 5 The Committee is also thankful to the Secretary/Deputy Secretary and his staff for their wholehearted cooperation and assistance given by them

CHANDIGARH
THE 26TH FEBRUARY 1993

OM PARKASH BERI CHAIRMAN COMMITTEE ON ESTIMATES

REPORT

The Committee on Estimates for the year 1992 93 consisting of nine Members was nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 11th March 1992 and notified vide Haryana Vidhan Sabha Secretariat notification No EC 1/1992 93/26 dated the 1st May 1992

- 2 Shri Om Parkash Ber M L A was appointed as Chairman of the Committee
- 3 The Committee held 50 sittings till the finalisation of this Report
- 4 The Committee scrutinised the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the previous years pertaining to the Excise and Taxation Industries Food and Supplies Town and Country Planning Tourism Animal Husbandry Social Welfare and Forests Departments The observations of the Committee on various paragraphs of these departments are contained in Appendix 11 to this Report
- 5 The Committee while scrutinising the replies received from the the Government relating to the pending paras of the previous reports have experienced that the replies thereof are not being sent by some of the Departments in time inspite of instructions issued by the Government from time to time

The Committee take a serious view and recommend that the Finance Department should coordinate in this respect and issue fresh instructions to all the concerned departments so that replies are sent in time in order to streamline the functioning of the Committee

- 6 The Committee scrutinised the Supplementary Estimates of the Haryana Government for the year 1992 93 and examined the representa tives of the Finance Department as well as other departments concerned with their demands and submitted its Report thoreon to the Haryana Vidhan Sabha on the 26th February 1993
- 7 The Committee selected the following Departments with a view to scrutinise the Budget Estimates for the year 1992 93
 - (i) Irrigation

4

- (ii) Agriculture and
- (III) Industries

The Committee could not scrutinise/frame the questionnaire on the Budget Material relating to Agriculture and Industries Departments due to paucity of time. The report in respect of the Irrigation Department is on the following pages.



SCOPE AND FUNCTIONS OF THE IRRIGATION DEPARTMENT

8 SCOPE

The State of Haryana with a geographical area of 43 91 lakh hectares though one of the smallest States of the country is one of the fastest growing States in the field of agricultural production. The Irrigation scenario of the state presents a unique picture. No majore river passes through the State which could provide perennial water supply exclusively to it. As a consequence the state has neither any dam nor a storage reservior. The total rainfall is meagre and ill distributed, ranging from as low as 300 mm in. South Western zone of the State to 1100 MM in the north eastern region. The climate is arid and semi arid. Two third of the area is under lain with brackish water, with rising trend of water table and inadequate natural drainage. An area of about 5 lakh hectares falling in the districts of Rohtak Hisar Bhiwani Mohindergarh & Rewari has no means of irrigation due to undulating topography and reverse country slope.

The cultivable area of the State is 38 27 lakh hectares. The culturable commanded area at the time of the formation of the State in 1966 was 28 lakh hecters. Which has increased to 29 07 lakh hectares during 1991 92. The gross area under irrigation during 1966 67 was 12 93 lac hectares which has increased to 20 lakh hectares during 1991 92. The agricultural production of the State despite adverse hydrological conditions is likely to be over 100 lakh tonnes during 1991 92 against 35 45 lakh tonnes in 1966 67 which is a great achievement by all accounts.

This transformation has been brought about by the irrigation engineers through judicious planning proper monitoring efficient management of the available water resources and adoption of water conservation measures. The State Government has been according the highest priority to the implementation of major medium and minor irrigation projects in the successive five year plans. The undulating drought prone areas in the South Western part of the State has been brought under irrigation through a net work of lift irrigation Schemes namely. Jui Lift Canal Sewani Lift Canal Loharu lift Canal and JLN lift Irrigation scheme. The ground water potential has been fully exploited by having shallow as well as deep tube wells both for direct irrigation and augmentation of the canal supplies during the loan period. Under the world Bank assisted Project the work of modernisation of the canals and the water courses and irrigation through sprinklers has been taken up on a large scale for optimum utilisation of the available water resources.

Faced with the constraints imposed by nature and the inter states water sharing problems the development of the irrigation in the State is likely to reach the saturation point and in the near future might pose a challenge to the irrigation engineers compelling them to explore further evenues for improving the techniques and strategies for still better utilisation of the available source of water resources

Naturally the thrust areas for the Eighth Five Year Plan is to be

₹

156

directed as before for water conservation schemes such as moderni sation of canals and water courses sprinkler irrigation and restoration and implement of the existing irrigation system formost judicious and equitable distribution of waters

FUNCTIONS

The functions of the Department and its Subordinate offices are as under —

- 1 (a) To supply water for
 - (i) Irrigation to the Farmers in the State through gravity and lift Canal systems
 - (II) Public Health Department/Municipal Committee for urban as well as rural water supply Schemes
 - (III) Filling of village ponds
 - (iv) Industries B K O pisiculture Thermal Plants recreational religious lakes
 - (b) To raise khataunies/bill for water supplied through canals
- 2 (a) To protect life and property of people of State
- (b) To provide and keep neat and tidy drainage system
- 3 Construction of new canal & extension of existing canal system
- 4 Lining of irrigation channels for conserving water
- 5 To maintain the net work of canal system to keep it in a fit condition for irrigation purposes
- 6 Research Development and Training activities

9 STATUS OF VARIOUS SCHEMES IN IRRIGATION DEPARTMENT

CONSTRUCTION OF SYL CANAL (PUNJAB PORTION)

Sutlej Yamuna link (SYL) Canal which is intended to carry Haryana's share of Ravi Beas waters has two segments Haryana's segment (91 Kms in length) was completed in June 1980. The Punjab segment (121 Kms in length) is however yet to be completed.

As there is acute shortage of water completion of SYL Canal occupies high priority. The completion of SYL Canal has suffered repeated slippages. As many as 7 dead lines have since expired. The canal is however, yet to be commissioned. As result, the project cost which is being funded by the Centre, has escalated from Rs. 176. Crores

œ

4

in 1983 to an estimated cost of Rs 559 Crores as per latest estimate submitted by Punjab to Central Water Commission on 20 2 1990. For the construction of SYL Canal Project in Punjab territory a provision of Rs 170. Crores was made in the Seventh Five. Year Plan envisaging that the work would be completed within the plan period. The actual expenditure of Rs 456. 00 Crores has been incurred on the Project upto 31.7.1990. An outlay of Rs. 20.00 Crore for the annual plan 1992. 93 has been approved.

Construction of SYL in Punjab portion has come to a stand still as senior engineers of SYL (Punjab) were gunned down by the terrorists on 23—7—90 at Chandigarh 90% of the work is complete. Up to date progress of the work is as under—

Sr No	Name of Item	Total Quantity	Uptodate p	orogress
1	2	3 	4	5
(1)	Land acquisition	4025 07 acres	4015 76 acres	(99 72%)
(11)	Earth work (including E/W in damaged reach Km 67—81)	482 32 lac cums	449 79 lac Cums	(93 26%)
(111)	Lining (including repairs of damaged lining)	54 222 lac sq mt	50 650 lac sq mt	(93 42%)
(iv)	Cross Drainage works Nos			
	(a) major	11) 52	10}	47
	(b) Medium	41 }	37	
(v)	Bridges (nos)			
	Railway	3]	1٦	
	National High way	4	4	
	State High way	11 } 76	7 }	62
	Village Road	58	50	

Haryana Government is very keen and anxious for early comletion of SYL Canal in Punjab portion. The site has been inspected by the Hon ble C.M. Haryana and Irrigation & Power Minister number of times to assess personally and evaluate the progress of work at site. An early completion of SYL Canal has always been stressed in various



4

æ

progress review, meetings The matter has also been followed up with the Hon ble Prime Minister of India and Ministry of Water Resources Government of India at Chief Minister level but the work has not so far been resumed The State Government is however pressing hard for its early completion

MODERNISATION OF CHANNELS

The canal net work for distribution of water to the cultivators in Northern India has been one of the oldest and well organised. Whereas the main canals in the head reaches from head works were lined the system right upto minor was kept an earthern section. Heavy maintenance cost high percentage of conveyance losses and above all scarce canal water supply impelled for devising means for conservation of water for arresting of as much of absorbtion losses, as possible. The telling shortage of foodgrains in the country warranted.

Maximisation of cropping intensity which called for reclaimation or water logged area rejuvenation of salt effected zones economising land use etc. The lining of earthen channels right from branch to distributory and minor and then the field channels was one such pocket of panacea to reduce the seepage as well as reclaim water logged area reduce and arrest further salinisation and cut down maintenance cost and reduce travel time for canal water. The objectives of lining of canals are as under—

The major water management problems confronting the State and calling for measures like modernisation of canals can be listed as

- (i) Scarcity of good quality irrigation water
- (II) Poor quality of ground water
- (III) Erratic ill distributed and undependable rainfall pattern
- (iv) Quite extensive area in the vicinity of the desert under sand dunes and with undulating topography
 - (v) Semi arid and arid climate in the large part of the State
- (vi) Rise of water table in canal irrigated area
- (VII) Areas lost due to water logging and damage by salinity
- (VIII) Heavy maintenance & operational costs on projects executed but running below capacity due to shortage of canal supplies

(I) SEEPAGE LOSSES

Losses in the unlined conveyance system are very high These are over 70% in transit and conveyance from diversion to the plant in field. Lined canals are aimed to reduce the seepage losses to conserve precious canal water. This assumes special significance in our State where this resource is scarce and economy predominantly agriculture based.



(II) Reclamation of Water Logged Area and Salinity Control Excessive seepage along canal banks and area a traversed by network of channel system had been responsible for rise in water Table and resulted in warer logging making land unfit for any use besides becoming breeding place for mosquitos and a health hazard Lining was aimed to reclaim such land both on WJC & Bhakra system and held advance of salinity

(III) IMPROVEMENT IN COMMAND

Lot of area on WJC as well as Bhakra system was Jhalları and some of the area in C C A irrigated with poor working head. Lining was intended to raise full supply level and improve the command of gravity flow and remove as many Jhallars as possible.

(IV) IMPROVEMENT IN WATER CONVEYANCE EFFICIENCY TRAVEL AND EQUITY IN DISTRIBUTION

Lining of canal was intended to improve rate of flow or velocity and thus reduce time between release at head and utilisation at tail and to leave equitable distribution of water amongst shareholders

(v) REDUCATION IN MAINTENANCE AND OPERATIONAL COSTS

O & M of canal distribution network had reached prohibitive expenditure on the unproductive system since water rates are quite nominal. Lining aims to reduce the frequent repairs

(vi) ELIMINATION OF BREACHES & REDUCTION IN COSTS

Lined section of channel and compacted bank provided safety in running of the channel and ensured against breaches. It was also difficult to make cut on a pacca canal then on an earthen section

(VII) SAVINGS IN X SECTIONAL AREA AND LAND

Lining is intended to achieve—savings in land width not only to reduce the wetted perimeter but to economise on precious—land spread over rural and urban areas through—which the canals traverse

(VIII) NEW CROPPING PATTERNS

Availability of extra water by way of lining aimed to give flexibility to the farmers to switch over to cash crops or high water consuming crops also specially on the system which utilised the savings of seepage losses locally

(IX) REDUCTION IN COST OF DRAINAGE

While conceiving project of lining it was taken into consideration that drainage problems and cost of such scheme would be eliminated to some extent as seepage and waste of water would beminimised



(x) STRUCTURAL SAFETY

Protection against erosion or slippage in location of fills or steep side slope. Less danger of outflanking masonry works is another advantage of lining.

Lining of canal net work was taken up in phases and selection of channels in phase I was done system wise (area wise even at random even though it was realised that magnitude of seepage losses on small channels and with alternate running and closure conditions was much more than bigger canals. This resulted in lining activity spread over extensive area on WJC & Bhakra

The work of modernisation of channels and water courses and other related activities were proposed to be undertaken in three phases with a view to conserving water for providing irrigation in Haryana. The modernisation work under World Bank assistance was taken up in August 1978. The project was undertaken in two phases in Haryana irrigation phase 1 project (credit 843 IN) and Haryana Irrigation phase II project in e 1319 IN). The physical and final achievements against various components are detailed here under —

Item	Unit	Phase I 8/78 to 2/83	Phase II 8/83 to 3/92	Total
Area lined	(M Sq Ft)	265	257	522
Expenditure	(Rs Crores)) 94	206	300
Water Saved	(Cusecs)	1122	1082	2204
Potential Created	(Thousand hectares)	101	98	199
Channels Completed	(Nos)	159	318	477
Length of Channel	(Km)	2913	3808	6721

Evaluation studies confirm that the objectives set out in the project have more or less been realised. More areas have been brought under irrigation. There has been a step drop in number of cuts, and breaches. The travel time of water from head to tail has been reduced resulting in enhanced, water availability, at the tails of channels. Further the water logged area along the channels has also been reclaimed to a large extent.

The World Bank aided modernisation project namely Haryana Phase II ended on 31 3 92 Encouraged by good results achieved during Haryana Phase I and Phase II The work of modernisation of channels and RDTU activities were proposed to be taken up under Haryana Phase III but the project could not come up However the work



برج

3.

of modernisation of channels and institutional strengthening RDTU is to continue under World Bank aided National Water Management Project for three years (92 95) costing Rs 177 26 crores Thi allocation under this project during 1992 93 would be Rs 32 crores and the plan ceiling already approved is for Rs 20 50 crores for works for Annual Plan 1992 93 Accordingly this plan ceiling for Works quires revision to Rs 32 00 crores This programme is also proposed to be continued during last two years of 8th Five Year Plan Le 1992—97 under the proposed Haryana Water Resources Consolidation Project for which detailed project and connected studies have been taken by the Department Irrigation Potential of 1 20 lakhs hectares is likely to be created during Eighth Five Year Plan 1992 97

SPRINKLER IRRIGATION

Much water is lost in conveyance and field absorbtion. The Haryana Engineers thought of adopting natural methodology of rainfall for substance. The sprinklers were designed on the basis of rainfall of 1.5 intansity in the area. This technology is also helpful to be adopted particularly in the following categories.—

- (a) Where land is highly indulating or has steep slope requiring high cost of levelling
- (b) Where soils are sandly and rate of parcolation is excessive
- (c) Permeable soils under lain with layer of impormsable strate at shellow depth from the surface which may lead to a tendency of water logging with the introduction of flow irrigation

The department has engaged on implementing the project of install ation of 100 Nos Sprinkler sets in Bhiwani district of lift Canal Command under the world Bank aided ongoing Haryana Irrigation Project Phase II. A sprinkler set on an average has a CCA of 45 hectares (113 acres)

On most of the sprinklers Sprinkler Irrigation Association (SIA) of the beneficiaries have been constituted—who have under taken to ensure that the cropping—pattern decided by the Advisory Body—would be followed by all the shareholders of the SIA—who would ultimately bear cost of maintenance—The constitution—of the Advisory—Cdmmittee is as below—

- 1 Addl Deputy Commissioner Bhiwani (Chairman)
- 2 Deputy Director Agriculture Bhiwani (Member)
- 3 Asstt Soil Conservator Officer (Member)
- 4 Divisional Canal Officer Jul & Sewani System(Member)
- 5 Executive Engineer Lift Mech Divn (Member)



- 6 Co ordinator Krishi Gian Kendra (A representative from Agriculture University Hisar) (Member)
- 7 Two No Shareholders connected with the Sprinkler Irrigation

Out of 100 Nos sprinkler sets 97 sprinkler sets have since been installed. The project of installation of 324 sprinkler sets was proposed to be undertaken under Haryana Phase III Project which has now been dropped.

RESEARCH DEVELOPMENT AND TECHNICAL SERVICE

The overall objectives of Research and Development components under Haryana Irrigation I and II projects has been to develop and test options for improving canal system performance capabilities and water Under this project special training delivery and use efficiently grammes have been developed for in service training and for orientation training of new recruits of the Irrigation Department with the aim of their knowledge and understanding of modern irrigation and exposure to modern management science and techniques R & D effo ts would include applications of both hard practices ware and software and for this purpose a computer application cell has Haryana been set up in the Head Office of Irrigation Department Irrigation Research and Training Institute (HIRTI) has been established at Kuruksherra with the above objectives in addition this organisation would also guide Minister and support effort for facilitating and prompting a continuous process or innovation which is essential for effective long run modernisation

The implementation/execution of various items under the project were initiated in 1978-79 in Haryana Irrigation I Project and has since continued uninterrupted in the Haryana Irrigation II Project from 1983 onwards

This project is proposed to be undertaken under National Water Management Project during Annual Plan 1992 93 Some of the major activities proposed in the Research and Development Organisation which are as under —

- 1 Establishment and running of Training and Research Institute of Kurukshetra
- 2 Mathematical Modelling for dynamic of regulation and Bhakra Branch at CWPRS Pune
- 3 Pilot studies Water Managment
- 4 Training requirement for water Management
- 5 Water Management
- 6 Dynamic regulation and induction of computer in regulation operation maintenance and repair of canals

- 7 Satellite imagaries for Water Resources Management
- 8 Studies in the area of salinity problem
- 9 CPU Unit in Head Office and use of computer for the same
- 10 Misc investigation & Research activities for dril and sprinkler and recharging of ground water etc
- 11 The programme has continued in phase I and II of Haryana Irrigation Project under World Bank assistance and to maintain continuity in Research and Develop ment programme it has been included in Phase III of Haryana Irrigation Project since Haryana Irrigation Phase III has not so far been cleared by Government of India/World Bank it will be undertaken from the State resources during 1992 93 Rs 212 lakhs has been provided during 1992 93

J L N PROJECT

Arid and semi arid areas covering about 3 lakhs hect of the State in the South West has no means of irrigation. The sub soil water level of the area is not only deep but also saline and unfit for irrigation and human consumption. The lift irrigation was a bold new endeavour that gave practical shape to over come the problem for the first time in India. The Jui Sewani Loharu and Jawahar Lal Nehru Lift. Irrigation schemes have helped in carrying irrigation water against gravity flow to the arid areas. Thus severe famine areas have been brought under irrigation by means of lift canals.

Pandit Jawahar Lal Nehru Lift Canal System takes off from Khubru head in Sonepat Distt Before reaching Khubru the supplies have traversed 164 Kms from Tajewala Head Works J L N Feeder nudges along Bhalaut and Jhajjar sub branches and reaches Pump House No 1 called J F I and R D 317000 The development of the scheme is spanned over five stages involving a maximum lift of 464 ft In all 97 Pump houses have been provided out of which 93 Pump Houses have since been installed & 65 Nos Pump Houses energised The J L N Project covers a gross and culturable command area of 312 and 265 lakhs hectares respectively in Mohindergarh Rewari Rohtak and Bhiwani Districts 1t comprises 1465 68 Kms length of channels

The gates gearings and pumps have been designed manufactured and erected by the Harvana State Minor Irrigation Tubewells Corporation Power supply transmission arrangements Sub station and switch room facilities at pump house have been made available by the State Electricity Board JLN Feeder having discharge of 3241 Cs at Head is 104 58 Km long and takes off from Khubru regulator at tail Delhi parallel branch RD 145250 At pump house JF 2(RD 343100) J L N Feeder bifurcates into two canals namely Mohinder garh canal and JLN Canal The project was started during the year 1974 75 and is under progress

The latest cost estimate of JLN lift Irrigation Scheme is of the order of Rs 175 crores and an expenditure of Rs 161 36 crores is likely to be incurred upto 31 3 92 due to inadequate allot ment of funds in successive annual plan the construction work on this project which started during the 4th Plan has not been completed so far. The civil Works and Pump Houses on the main canal of JLN Project have been completed but work on distributaries on minors is going on 93 Pump Houses out of a total 97 Pump. Houses have been completed but sofar 65 number pump houses have been energised. Rs 715 Lakhs have been approved for the year 1992 95.

GURGAON CANAL PROJECT

Gurgaon Canal/Gurgaon Feeder off takes from RD 79200 of Agra Canal at Okhla Delhi Agra Canal off takes from Okhla barrage on River Yamuna This canal is fed by releasing water from Western Yamuna Canal either through Munak Barrage in River Yamuna or from Najafgarh tail which is fed through Delhi Tail Disty of Delhi parallel branch (W J C System) or from Diversion Drain No 8 The capacity of various channels of Gurgaon Canal at present is 1250 Cs and ultimate full supply discharge of Gurgaon Feeder is 2242 Cs

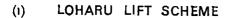
The construction of Gurgaon Canal Project was taken up during 1960 61 but due to financial constraints the project suffered set back in the sixities. The latest estimated cost of the project of Rs 40 41 Crores against which an amount of Rs 27 94 crores is likely to be incurred upto 31 3 92 of Rs 300 lakhs have been approved for 1992 93

LIABILITIES OF COMPLETED PROJECTS

A number of schemes have since been shown as completed but same minor works are still pending completion. Such completed schemes have been included under the liabilities of completed projects to cover the expenditure of balance left over work, and to clear the liabilities, the following schemes are covered under this held.

- 1 Loharu Project
- 2 WJC Remodelling
- 3 Sewani Lift Irrigation Schemes
- 4 Naggal Lift Irrigation Scheme
- 5 Part-share cost of storages on Kotla Bhindawas & Ottu Lake
- 6 SYL (Haryana portion)

The total estimated cost of these projects is Rs 163 27 crores out of which expenditure of Rs 128 61 lakhs has been made upto the end of VII Plan An outlay of Rs 3 40 crores and Rs 5 00 crores for the year 1990 91 and 1991 92 respectively was provided for schemes under liabilities of completed projects Provison of Rs 3 75 Crores has been made for the year 1992 93



The scheme aims at providing relief to drought prone area of Bhiwani District. This project was taken up during IV Plan. The latest estimated cost of this project is Rs. 49 10 crore. The balance work of this project is being completed under the liabilities of completed projects.

(II) WJC REMODELLING PROJECT

The latest estimated cost of the scheme is Rs 12 49 crores against which an expenditure upto VII Plan is Rs 11 63 crores. The balance work is being completed under liabilities of completed projects.

(III) SEWANI LIFT IRRIGATION SCHEME

The latest estimated cost of scheme is Rs 2752 lakhs. The expenditure by the end of VII Plan was. Rs 24 38 lakhs. The balance amount is being provided during the year 1992 93 under pending liabilities of completed projects.

(v) NAGGAL LIFT IRRIGATION SCHEME

The project is to provide Lift Irrigation facilities to an area of about 25789 hectares falling in Ambala District which was earlier dependent only on rains Naggal Lift Irrigation Canal off takes at R D 1 9 Km of SYL Canal with the discharge of 167 30 cusecs It was started in 1979. Against the latest estimated cost of Rs 6 83 crore the expenditure by end of VII Plan is Rs 4 68 crore. A provision of Rs 86 lakhs was made for the scheme during year 1990 91 and Rs 80 lakhs for 1991 92. The main work is nearly complete but however minor work left is proposed to be covered under liabilities of completed projects.

(v) PART SHARE COST OF STORAGE ON KOTLA BHINDAWAS AND OTTU LAKE

The latest esimated cost of the scheme is Rs 10 00 crores out of which Rs 6 91 crores has been incurred upto VII Plan. The balance work is being taken up under liabilities of completed projects.

(VI) SYL (HARYANA PORTION)

The latest estimated cost of the scheme is Rs 55 81 crores against which Rs 39 96 crores has been incurred upto Seventh Plan and the balance work is being taken under liabilities of completed project

An outlay of Rs 375 lakhs has been approved for these completed schemes during the year 1992 under liabilities of completed projects



FLOOD CONTROL/DRAINAGE

Haryana State has an area of 44212 Sq Km area of the State is also in critical water depth which is adversely affecting the Flood Protection in the State. The State experiences extensive and continuous rains in the catchment area of Rivers/Nadis flowing through it resulting in excessive discharge therein thereby causing considerable damage to the existing works as well as erosion to the valuable agriculture land

The State experienced one of the worst floods during which caused damage to the existing flood protection works erosion of land etc village abadies situated along with rivers etc The flood affected area was surveyed and flood manageendangered ment and drainage schemes costing Rs 24 1 crores were approved by the Haryana State Flood Control Board in the meeting held on 31 1 1989 But on account of constraints of financial resources only very essential schemes could be under taken. The schemes were The schemes were again reviewed in the meeting held during 1990 and a decision was taken to take up work on 26 schemes with an estimated cost of These schemes mainly included river 550 lakhs works to save abadies along Yamuna Tangri Markanda village Ghaggar and their tributories

RIVERS AND STREAMS

There is only one perennial river Yamuna which flows on the eastern boundary of Haryana with Uttar Pradesh and Delhi In the North region of the State there are a number of seasonal Monsoon period June to October flashy torrents/streams which traverse the region Most of these streams Jhajjra Kaushalya Baliali Laha Begna Markanda Sadhaura are tributories of river Kaushalya Balıalı Ghaggar Sirsa Nadi emerging from areas near Kalka flows into river Sutley Somb and Pathrala drain into river Yamuna near Dadupur In the In the southern region the seasonal (Monsoon) Dohan Krishnawati Sahibi Nadi emerge from Rajasthan The waters of Dohan Krishnawati spread out and get absorbed in Haryana while these of Sahibi Nadi used to flow towards Najafgarh lake through Delhi territory and thereon to the Yamuna and Landoha Nala after traversing Haryana territory used to flow back via Gurgaon district to Rajasthan and thereon Yamuna River in U.P. A large number of embankments have been provided along the above-mentioned rivers/torrents to provide protection to abadies and save the land from erosion The work of strengthening and raising of existing embankments construction new embankments is taken up periodically when found necessary

DRAINAGE SYSTEM

Harvana State experiences floods of heavy intensity generally once in a decade. The year 1988 saw one of the worst floods causing considerable damage. There are mainly two drainage basins in Haryana one drains through river. Yamuna, and the other through river. Ghaggar

The general slope of Haryana comprising Ambala Kurukshetra Sonepat Karnal part of Jind Rohtak Mohindergarh Bhiwani and

part of Hisar districts is from South to North The drainage flow accumulated in the bowl formed by the portions of Jhajjar area of Rohtak district Safidon area of Jind district and Hansi area of Hisar district and used to flow towards Delhi creating extensive problem during flood season The area which was being drained into river Yamuna has two outlets One through Najafgarh drain in Delhi and second Goverdhan drain in U.P. This laid onus on the State of Haryana to direct the drains to outfall as far as possible into river Yamuna either on the U/s or D/s of Delhi To improve the situation in Delhi and to provide relief in Haryana diversion drains were constructed in the Northern portion of this catchment namely Chautang Diversion Drain No 2 and Diversion Drain No 8 to outfall North of Delhi and through Gaunchi Drain and Ujina Pahari Kama Goverdhan Drain and the Ujina Diversion Drain to outfall on South of Besides this to reduce pressure from Sahibi Nadi and Drain No 8 the construction of Masani Barrage has been undertaken

The Ghaggar catchment drain in desert area of Rajasthan and this river and its tributories create serious problem on their way in the districts of Ambala Karthal Jind and Sirsa

The drainage problem of the Central area of the State having a flut topography is being tackled through a network of drains which are linked to the nearby irrigation channels

The broad details of the drainage networks existing in the State in the three tracts are given as under —

Sr	No Drainage	Tract Area	No of drains	Approximate discharge
	(Unit)	(Sc Km)	(No)	capacity (in cusmecs)
1	Yamuna	166330	336	800
2	Ghaggar	10675	30	60
3	Central	17207	35	Variable

RING BUNDS

About 362 ring bunds have been constructed with proper high level approaches and ramps to protect village abadies and important towns which otherwise get marooned as a result of spills from rivers/nadies

STORAGE TANKS

Keeping in view the scarce availability of water in Haryana srorage tanks in deep depression have been created by constructing bunds around them and provided with link channels to main

1-7) E

irrigation system such as Kotla lake to Gurgaon Canal Bhindawas lake in J L N System Ottu lake in Northern & Southern Ghaggar Canal system and Bibipur lake to the Sarswati canal system in addition small storage reservoirs have been proposed by constructing barrages on Tangri and Markanda besides Masani barrage on Sahibi Nadi which is almost complete

PUMPING/DEWATERING ARRANGEMENT

About 7074 cusecs of pumping capacity is available with Drainage Organisation of Irrigation Department which consists of 380 No permanent electric pumps having capacity of 3522 cusecs which have been installed at the outfalls of drains/link drains where pumping is required in the absence of gravity outfall into main drains/canals. Likewise, there are 1336. Nos mobile pumps in the Flood Pool having a total capacity of 3552 cusecs which consists of 637 Nos electric pumps and 699. Nos diesel pumps of various capacities. All the permanent and mobile pumps available with the Drainage Organisation are got checked before June each year prior to the onslaught of flood.

MASTER DRAINAGE PLAN

A master drainage plan costing about Rs 431 crores for tackling the surface and sub surface drainage problem of the Northern region comprising of Punjab Haryana & Rajasthan State has been formulated in order to face the Flood menace in an integrated manner This project is being undertaken on the advice of World Bank

Haryana and Rajasthan have agreed for coordinated action through M/s Water & Power Consultancy Services (WAPCOS) who have been awarded the contract of North West Drainage Studies under an agreement with the above States The North West Drainage Region comprises of

- (1) The Sutlej Basin covering South Western Punjab and parts of Northern Rajasthan
- (2) The Ghaggar Basin covering Southern Punjab Northern Haryana and partly Northern Rajasthan to the South of Sutley Basin
- (3) The internal drainage basin covering areas of Western Haryana and North Eastern Rajasthan
- (4) A small portion of the Yamuna basin located in the Eastern Haryana

The scope of services include selection of remedial measures to check water logging and for selection of outlets for disposal of ground water and surface water drainage affluent toward off the risk from water logging in the three States and would cover a wide range of studies to this end Large investments may be necessary during the

Z.

coming years for surface water and ground water drainage system to combat the growing problem of water logging and soil salinisation

An amount of Rs 1045 lakhs was provided during 1991 92 for carrying out necessary flood control and drainage schemes. An amount of Rs 875 lakhs has been provided for the year 1992 93 which shall cover cost of establishment only and no funds have been provided for works by Planning. Department. However, token provision of Rs 0 40 lakhs has been made during. 1992 93 for works. In addition, to above. Haryana Government has allocated. Rs 1 25 crores for Drainage Schemes during. 1992 93 under head. 2245—Relief on natural calamities.—02 floods cyclons etc. 122—repair & restoration of damaged irrigation and flood control works.

MINOR IRRIGATION SCHEMES

The topography of District of Hisar Mohindergarh and Gurgaon is such that all the cultivated areas cannot be served under Major/Medium Irrigation Scheme It has, therefore become necessary to provide minor irrigation facilities to such areas so as to extend protection against the failure of rains which is quite common in these areas

A sum of Rs 526 lakhs was spent on minor schemes during VI Plan and Rs 165 lakhs during VII Plan No expenditure was made during 1990 91 No allocation has been made for 1991 92

Different schemes proposed during VIII plan 1992-97

Different schemes proposed during VIII Plan 1992 97 are as under but no provision has been made during 1992 93 --

A Kandı Area

- 1 Mongni Wala Lift Scheme
- 2 Damdama Lift Scheme
- 3 Kona Lift Scheme
- 4 Shahpur Lift Scheme
- 5 Loharandi Lift Scheme
- 6 Project for developing irrigation facilities to Morni Tals
- 7 Lift Irrigation in Pinjore Block

B Sewani Command

- 1 Sallanpur Disty
- 2 Katwar Minor
- 3 Khera Minor

4 Miran Sub Minor

C Jui Command

- 1 Bomani Sub Minor
- 2 Nırıwala Sub Minor
- 3 Rajgarh Minor
- 4 Dined Minor

D Gurgaon Canal Command

- 1 Tigaon Minor
- 2 Drip Irrigation in Lift Command

DEPOSIT WORKS

Construction Administration has been entrusted with the execution of Deposit works

At present the following 2 projects are under execution —

- 1 Gurgaon Water Supply Deposit work for HUDA Channel
- 2 Sidhmukh Mohar Project Deposit work for Rajasthan Government

The detailed information relating to the above two schemes and the progress so far achieved is as under —

(I) GURGAON WATER SUPPLY SCHEME

Gurgaon a fast developing town in the National Capital Region is facing acute scarcity of drinking water. The present source of water supply from the tubewells is not sufficient. The rain fall in the area has been scanty for the last about 10 years. Consequently there was no re charge in the area. This has affected the yield from the existing tube wells. Besides this the existing ground water potential is also insufficient for the population of the town which is growing. Canal water is therefore, required for meeting the demand of drinking water supply.

It was therefore proposed to construct a canal e Gurgaon Water Supply channel which will off take from Delhi Branch at its RD 227800 Right and will terminate at Village Dhankot near Gurgaon with a capacity of 335 40 cusecs at its head for meeting the drinking water requirements of Gurgaon and Bahadurgarh towns. The requirement of Bahadurgarh town as included in the capacity of this channel is 35 cusecs. The total length of the channel is 69 585 Kms.

Originally the estimated cost of this scheme was Rs 23 21 crores and HUDA concurred for taking up the work by the Irrigation Department

during October 1987 The parameters of this project has recently been revised and the final project Estimate for Rs 42 62 crores has been sent to HUDA for approval

The Salient features of this scheme are as under -

1	State	Haryana
2	Cost of scheme	Rs 42 62 crores
3	Purpose of schemes	To provide drinking water facilities to the towns of Gurgaon and Bha durgarh
4	Discharge at Head of channel	135 40 Cs
5	FSL at tail	695 00
6	Total length of channel	69 585 Km
7	Parent channel with off taking RD	Delhi Branch RD 227 800 R
8	Type of channel	Cup shaped single layer brick lining
9	Remodelling of Delhi Branch required from RD 145250 227800	25 161 Km

Construction Circle No I Rohtak and Construction Circle No II Gurgaon have been entrusted with the execution of this priject. The revised I Section has been finalised during March 1992 and the work has been resumed on this project after many interruptions in the past. About 95% of the land required for this project has been acquired. As per the action plan sent to HUDA, the work is proposed to be completed by June 1993. Total earthwork to be done on this project as per revised I section works out to 18.75 lacs cums. Against which 50% of earth work has been done upto the end of May 1992. The total lining to be done is about 6.10 lac sq. mtrs and 10% of the lining work has also been completed. The work on some masonary works has also been started.

(II) SIDHMUKH NOHAR PROJECT

Sidhmukh and Nohar project costing Rs 24 71 crores and Rs 15 50 crores respectively have been sanctioned by Rajasthan Government for providing irrigation supplies to Sidhmukh and Nohar areas of Rajasthan Haryana Irrigation Department has been asked to execute these projects as deposit works

Water for these projects are to be provided from the allocation made by Government of India vide memo No 15/1/82 II dated 15 1 1992

5

out of Rajasthan share of Ravi Beas waters. According to this decision Bhakra areas of Rajasthan presently being served by Haryana channels of Southern Jhajjar Canal and Jhandwala distributory shall be shifted to Rajasthan Feeder and 500 cusces water thus saved shall be utilised for Nohar and Sidhmukh project areas. The balance requirement of about 329 cusecs for these projects is proposed to be provided after restoration of B M L capacity to its designed discharge.

The projects consist of -

Sr No	Name of channel	Off takes from R D	Length channel	Discharge
(1)	Sidhmukh Nohar Feeder	538630 tail BML	160400	829 Cs
(11)	Sidhmukh Feeder	160400 Sidhmukh Nohar Feeder	12300	574 18 Cs
(111)	Nohar Feeder	160400 Sidhmukh Nohar Feeder	240068	244 82 Cs

It is proposed to carry this additional discharge of 829 cusecs from BML tail at Tohana to the Rajasthan Border through Haryana territory by constructing independent channels along Fetehabad Branch and Kishangarh Sub Branch The total length of the channels for these projects will be about 160 Kms

The estimated cost of Rs 40 crores for these projects was wor ked out in July 1989 Completion of these projects is likely to take 4.5 years and ultimately cost may go up to Rs 80 crores

Construction Circle No III Hisar with three divisions has been opened at Hisar since July 1991 for undertaking these Deposit works

Rajasthan Government has so far provided Rs 193 lacs for these Schemes out of which about Rs 80 lacs are reported to have been spent

After completing preliminary investigations and survey works for these Schemes following parameters have been finalised —

- 1 Capacity/alignment of all the channel
- 2 L Section of Sidhmukh Nohar Feeder
- 3 L Section of Sidhmukh Feeder is also under process
- 4 Proposed for Head regulator has also been prepared and is being finalised

The main problem in execution of these project is deforestation to be done in an area of 625 acres and requires clearance of Government of India. Ministry of Environments as per provision of Forests Conservation. Act 1980 Equivalent area for compensatory forests has been offered and the case stands referred to Haryana. Government by Principal Chief. Conservator of Forests. Haryana. Efforts are being made to expedite its further submission to Government of India. and its subsequent clearance.

ORGANISATION SET UP OF THE DEPARTMENT

10 The State Irrigation Department is headed by the Engineer in Chief with headquarter at Chandigarh

HEADOUARTER

The following officers assist the Engineer in Chief at head quarter —

- 1 Chief Engineer (Canals)
- 2 Chief Engineer (Lift Canals)
- 3 Chief Engineer (Drainage)
- 4 Chief Engineer (Project)
- 5 Chief Engineer (Const.)
- 6 Chief Engineer R & D (Manimajara)
- 7 Superintending Engineer Planning
- 8 Superintending Engineer Vigilance
- 9 Superintending Engineer Coordination
- 10 Executive Engineer Planning
- 11 Executive Engineer G & R
- 12 Executive Engineer Bhakra Canal
- 13 Executive Engineer Y C
- 14 Executive Engineer Lift Canals
- 15 Executive Engineer DRG
- 16 Executive Engineer W E
- 17 Executive Engineer D W
- 18 Executive Engineer PGW

- 19 Director W.R.
- 20 Registrar H O Estt
- 21 Establishment Officer
- 22 Officer on Special Duty
- 23 Administrative Officer
- 24 A D A Court cases/pension cases

FIELD OFFICES

The following field offices are functioning under the control of the Chief Engineers of the Irrigation Department

1 Chief Engineer/Canals

- (I) B C Circle Kaithal
- (II) HBC Circle Hisar
- (III) SBC Circle Sirsa
- (iv) SYL Circle Ambala
- (v) WJC East Circle Karnal
- (vi) WJC West Circle Rohtak
- (vii) WJC Feeder/GC Circle Delhi

2 Chief Engineer/Lift Cana's

- (i) JLN Circle No 1 Rohtak
- (II) JLN Circle No 2 Narnaul
- (III) B I Canal Bhiwani
- (iv) LC Circle Bhiwani

3 Chief Engineer/Drainage

- (i) Drainage Circle Faridabad
- (II) Drainage Circle Gurgaon
- (III) Drainage Circle Karnal
- (IV) Drainage Circle Rohtak
- (v) Drainage Circle Hisar

4 Chief Engineer/Project

- (I) Canal lining Circle No 1 Sirsa
- (II) Canal lining Circle No 2 Hisar
- (III) Canal lining Circle No 3 Kaithal
- (iv) Canal lining Circle No 5 Karnal
- (v) Canal lining Circle No 6 Rohtak
- (VI) HKB Circle Jagadhri
- (VII) Project Circle, Panchkula

5 Chief Engineer/R D (Manimajra)

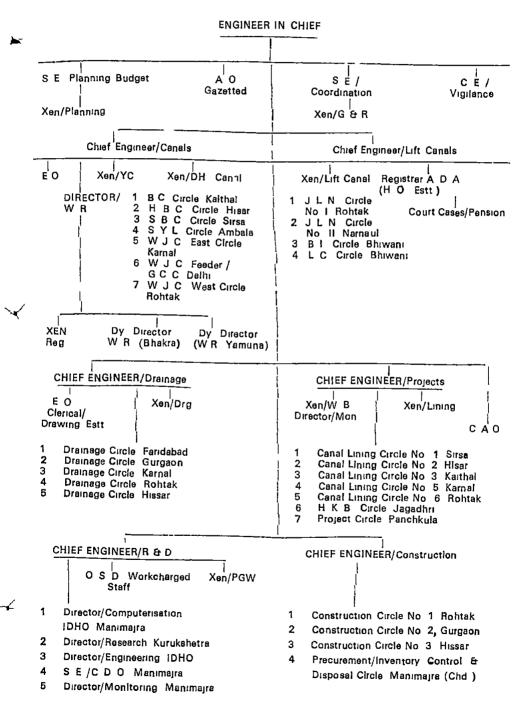
- (I) Director/computerisation | B H O Manimajra (Chandigarh)
- (II) Director/Research and Training Kurukshetra
- (III) Director/Engineering | B H O
- (IV) SE/CDO Manimajra
- (v) Director/Mon Manimajra

6 Chief Engineer/Const

- (i) Const Circle No 1 Rohtak
- (II) Const Circle No 2 Gurgaon
- (III) Const Circle No 3 Hisar
- (iv) Procurement/inventory Control & Disposal Circle Manimajra (Chandigarh)

ORGANISATIONAL STRUCTURE

IRRIGATION DEPARTMENT HARYANA



BUDGET ESTIMATES

A sum of Rs 12 563 17 lakhs have been provided in the Budget for the year 1992 93 Head wise detail of Budget Estimates for 1992 93 is as under —

Sr No	Head of Account	Budget allocated during 1992 93
1	4701 —Plan Works (Commercial)	(Rs in lakhs) 4477 37
2	2701 Plan Estt (Commercial)	3322 63
3	4711 —Plan Non Comm Works	0 40
4	2701 —Plan Non Comm (Estt)	874 60
5	2701 —Non Plan Comm (Works)	545 00
6	2701 —Non Plan MPRP (Works)	560 00
7	2701 —Non Plan Comm (Estt)	1469 37
8	2701 —Non Plan MPRP (Estt)	962 40
9	2701 —Non Plan Non Comm (Works)	200 00
10	2245 —R N C	151 40
	Total	12563 17

FILLING UP OF VACANT POSTS

12 In reply to the questionnaire of the Committee the Department supplied the information with regard to the vacant posts with period since these are lying vacant including such posts which are lying vacant due to ban/cut imposed by the Government —

Sr No	Name of post	No of vacant posts	Period since lying vacant
1	2	3	4
1	Chief Engineers (IBHO Chd)	1	Since 9/92
2	Superintending Engineer (Circle Offices)	2	Since 9/92
3	Executive Engineers (Divisional Offices)	1	Do
4	Sub Divisional Officers (Sub Divisional Offices)	57	Since 1991

1	2	3	4
5	Dy Collector (at Diviosional Offices in Haryana)	7	Since 1992
6	Accounts Officer (In IBHO Chd)	1	Since 1991
7	Circle Supdts (in Circle Offices in Haryana)	8	Ranging from 1990-92
8	Junior Engineer (in Haryana)	152	—Do —
9	Head Clerk (ın Haryana)	32 [′]	Do
10	Jr Scale Steno (in Haryana)	11	Since 1991
11	Steno Typist	18	Since 1991
12	Accounts Clerk (In Divnl offices)	38	Ranging from 1990-92
13	Clerk (ın i B H O)	6	Since 1991
14	Divisional Head D/man (in IBHO& field Offices)	18	Since 1991 92
15	Draftsman (in IBHO)	13	Since 1991
16	Tracer (in IBHO & field)	3	Since 1991
17	Head Revenue Clerk (in field offices)	1	Do —
18	Asstt Revenue Clerk (in field offices)	1	_Do ←
19	Assessment Clerk (in the field offices)	2	Do
20	Patwaries (in the field)	106	Do
21	Peon (ın IBHO)	9	Since 1992
22	Daftries (field offices)	50	Since 1990 92
23	Barkander (in field offices)	86	Do
24	Sweeper cum Chowkidar (in field offices)	64	Do
25	Head Signaller & Signaller	4	—Do—
26	Dak Runners (ın fıəld)	15	—Do —
27	Artificer (field offices)	1	Since 1991 92
28	Divisional Accountants	2	Do

After perusing the written reply sent by the Department the Com mittee was pained to note that most of the important posts were lying vacant since 1991 The Departmental representatives at the time of oral examination informed the Committee that the Department has decided not to fill up most of these vacant posts due to non availability of sufficient The Committee recommend that department should take up the matter with the Government for obtaining the required funds for filling up vacant posts

The Committee further recommend that some of the above mentioned vacant posts which are most urgently required by the department in public interest be filled up immediately as the department is one of the expanding department and has a vital role to play in implementing the various schemes/projects for the welfare of the people of he State

The Committee also recommend that those posts which are not required by the Department or lying pending since long, be abolished forthwith

COMPLAINTS/EMBEZZLEMENT CASES

Through a written question the Committee asked the Department to furnish the information in respect of complaints received and enquiries conducted regarding embezzlement mis appropriation/irregularities of funds against the Officers/officials of the Department during the last three years togetherwith the action taken by the Department against those who have been found at fault. The Committee also desired to know the number of cases pending at present in different Courts along with the financial implication involved therein togetherwith full detail of each such case

The Department in their reply to the above question informed as under

(a)	(1)	Total No	of complaints received	149
-----	-----	----------	------------------------	-----

(II) Total No of enquiries conducted

(III) No of cases in which action has been taken against the defaulters

Out of the 91 enquiries conducted during the said period 35 cases were filed as per the orders of the competent authority and 54 cases are under process

(b) Total No of pending cases

200

91

2

Financial implication cannot be ascertained at this stage It will be ascertained after final decision.

After going through the reply the Committee orally examined the departmental representatives and during the course of oral examination the Committee desired to have some additional information with regard to 35 dropped cases togetherwith the detail of financial loss if any suffered by the Government and the latest position of those 54 cases which are under process. The departmental representatives promised to send this information to the Committee. The information supplied later on by the Department is enclosed as Annexure.

The Committee after going through the complaints recommend to the Government to finalize these cases at the ear liest and the action taken in the matter may be intimated to the Committee

ANNEXURE A

Information about the complaints received enquiries conducted Reg embezz]ement mis-appropriations/irregularities of funds during the last three years (1 10 89 to 30 9-92)—Action taken against the defaulters & present position of cases

age	against the defaulters & present position of cases	or cases]]] !	
S No	Name of Persons	Subject matter/ nature of complaint	Action taken if any	Present position of case	
ļ ~	2	3	4	 a 	
Ϊ	S/Shrı —				
~	DK Verma SDO (Now Xen) Ashwani Kumar JE	Excess issue of coal to M/s Guru Nanak Udyog Mandal (para 20 of 22nd PAC report)	Enquiry was conducted On the basis of investigation report CE (Canals) issued warning to Sh DK Verma & Sh Ashwani Kumar JE	The case was received for framing chargesheet but the CE(C) has issued warning to the deliquents and copy placed in their personal files	28
7	BS Chhikara SDO Jakhauli S/Dn Kaithal Dalip Singh JE JP Dhand JE Ishwar Singh JE RS Malik JE Ishwar Chand SDC	Embezzlement of Govt money	Enquiry was conducted The investingation report sent to FCIP by the EIC proposing suspension B chargesheeting U/R 7 of PBA rules Accordingly B S Chhikara S D O was suspended vide Govt memo No 6/116/92/3IC dated 28 10 92 B CE(C)	Sh B S Chhikara S D O has filed a civil writ petition vide No 14814 of 1992 in Punjab B Haryana High Court Chandigarh draft written satatement to above CWP was sent to FCIP vide EIC No 19272 74/2E/II/92 dated 29 12 92 for	

•					29		
2	approval before final vetting of Advocate Genl Haryana & filing in the High Court before 3 2 93	regarding embezzlement 9 92) filed/recommended	Justification if any for filing	2	 	No aflegation is substantiated as per the investi gation report	No allegation could be established as per investigation
4	Irr Deptt Haryana Memo No 6804/2/ BC/92 dateo 29 10 92		Action (aken if any	4		Enquiry was conducted no allegation is sub stantiated Recommended for filing vide T/O UO No 913/EN 48/89/VO dated 20 8 90 to FCIP with the concurrence of EIC	Enquiry was conducted no allegation could be substantiated
e		out the complaints received enquiries conducted larities of funds during the last 3 years (1 10 89 to 31	Subject matter/ nature of complaint	e	! 	Misappropriation of lakhs of rupees on the work desilting strengthening of ghata/banks of Paharpur Minor Bhuna Minor Papos Minor Khera Minor Urlana & Minor Pehowa	Theft of 4 Nos T/ writers
		Information about the complemisappropriation/irregularities of funds to Govt for filing	Name of Persons	7		B.S. Saini. S.D.O. Canal Lg. Sub. Divn. Pehowa	Ram Kishan Supdt
-		misappi to Gov	S No	τ-	S/Shrı-	1 B S Divn	2 Ran

		•	30	
വ	Genumeness of the claim could not be established beyond doubt	None of the alle gation coluid be substantiated as per investigation report	The allegation could not established	Since the amount has been deposited by the JE as lease money the complaint has been filed
4	Enquiry was conducted it was de cided not to re commend investigation of the time barred claim of transfer TA	Enquiry was conducted none of the allegations could be substantiated. The complaint was filed as per the orders of the FCIP.	Enquiry was conducted Chargesheet U/R 7 P and A served to the delinquent Reply to chargesgheet analysed Govt has decided to drop the charge against Sh M L Lamba S EO (Retd C E)	Englulry was conducted Recevery amount deposited by JE as lease money
ဗ	Claim of bogus transfer TA	Misappropriation of funds by utilising services of work charge staff for private works	Misutilisation of Govt money amounting to Rs 31000/ by sanction ing the estimates without approval of original scheme	Misuse of Govt land and canal water at Ramkali Rest House for crops
2	Om Parkash J E Proc Divn No II Delhi	Dharam Raj Dangı JE WJC Dıvn Bınjhol Panıpat	M.L. Lamba Director Agro Economic Circle Hisar	Janpal Singh Malik JE WJC Divn Jind
-	. m	4	വ	ဖ

ال ٦				31		
>	22	The allegations could not be substantiated	-D0-		DO	Being anonymous
	4	Enquiry was con ducted the allegations could not be estabtablished	Enquiry was conducted none of the allegation has been substantia ed	Enquiry was conduct- ed and a simple warning was issued since no serious chage was established	Enquiry was con ducted No financial loss has been found	The complaint being anonymous it has been decided that it shold be filed
~	() () () () () () () () () ()	Embezzlement of lacs of rupees in purchase of gas cylinders & welding rods etc	Embezztement on constructing Dehsara Bund	Irregularities in ex ecution of work	Embezzlement of Rs 45000/ by wrong drawal from the treasury	Embezzlement by use of building material from Govt store for constg his own residence in 91 L Model Town, Rohtak
ut	2	CM Verma SDO DP Gupta JE HKB Mech Dıvn 2 Yamunanagar	R S Berwal S D O Kunj Vashisht Xen Drg Divn Sonepat	J K Jaın Xen Canal Lınıng Dıvn No 18 Sonepat	M.S. Beniwal. Clerk G.S. Verma. Xen (Retd. on 31.7.92)	Arun Malık SDO
		7	∞	တ	10	-

	**	~		٨	总寸
-	2	3 3	4	5	
12	Sardana Singh Supdt (Retd) Irr Department Gurgaon	Embezzlement in respect of bogus house rent	Enquiry was conducted by the CE/Drg through SE/UDD II Gurgaon CVO has ordered that the complaint may be got filed after ascertaining action in the O/o CE/Drg	Since the complaint was lodged by the complainant after the retirement of Circle Supdt	
13	S C Jharı Xen Canal Lg Dıvn 25 Rohtak	Embezziement by disposal of surplus coal	Enquiry was conducted allegations could not be substantiated	Since the allegations could not be substantiated	
4	SK Mihanı JE	Encroachment of Govt land in Gurgaon	Enquiry was conduc ted recommended for file	Do	32
15	K L Chawla SE CLC 3 Kaıthal	Embezziement of Govt money	Enquiry was conduc ted recommended for file	—Do —	
16	Nathi Ram JE Cheeka Section	Taking bribe from Cultivator/Zamindars fo fixation of rice sheets	Being investigated by State Vigilance Bureau No 10/91 KKRA Enquiry stop ped & factual posi tion reported to CVO	Investigation stopped by Irr Deptt En- qui y conducted by S V B	
17	A R Chahal Xen Tohana Divn Tohana	Misappropriation in running of outlet & tempering of outlet at	Enquiry was conducted the complaint is misplaced as com-	Matter of the complaint is appealable in the court of	

į			33			j
 	ស 	SCO Hisar/CCO Haryana Irr Deptt Chd Hence the complaint filed	Since the allegations could not be substantiated and are of general nature	_00	The work was exe cuted by the B&R (PWD) Deptt Haryana	Allagation could} not be substantiated
	4	plannant had/has a remedy to file an appeal with SCO Hisar/C C O Haryana Irrigation Deptt Chd Further investigation into the complaint as such is not called for The DS IP has been ap prised accordingly with concurrence of	Enquiry was conduct ed allegations could not be substantiated	Enquiry was conducted the complaint has been filed as per order of the CVO	Enquiry was conduc ted The complaint was filed	Enquiry was conducted None of the allegation could be substantiated Hence the complaint has been filed as per the orders of FCIP
✓	3	RD 140440 L Fateha bad Disty & RD 21230 L Manakpur Minor	Reg corruption & malpractice	Reg corruption and claiming bogus TA etc	News items in Gho shna Patra reg em bezzlement of material & defective construc tion of bridges	Misuse of money from Govt chest
s £.	2		P C Sharma SO P&D Circle Chd	Bahadur Chand SDC Mech S/Dn No 12 Rohtak	S P Goel SDO Barwala S/Dıvn Barwala	R K Sikka SDO C L Mech S/Dn 9 Fatehabad
			18	<u>0</u>	20	21

	2	3	4	
52	Randhir Singh SDO Jhansa	Misuse of Govt mate] rial etc	Enquiry was conducted Brecommended for filling to FCIP with the concurrence of the EIC	As per enquiry con ducted
23	P S Juneja SE A K Kalra Xen R K Nehra SDO Sethi Supdt	Reg corruption by taking gratification from the field staff	Reg corruption by taking gratification from the field staff complaint filed as per order of the CVO	Being anonymous comolaint
24	A L Aggarwal Xen M M Lal Garg SE	Embezzlement of Rs 3 lacs	Enquiry was conducted recommended for filing of the complaint	Further action is required to be taken by CE/Construction
25	V N Grover Xen Drg Ambala	Embezzlement in Drg Dn Ambala work on Ghaggar Bund RD 40 42	Enquiry was conducted Since the relevant The complaint is record taken by SVB pseudonymous as for conducting enthere is no house as quiry the compaint addressed in the com- was filed as par the plaint investigation order of CVO could not be carried out as relevant record has been taken by SVB Karnal in con nection with FIR No 19/1989 report sent to CVO	Since the relevant record taken by SVB for conducting enquiry the compaint was filed as par the order of CVO
76	BS Nain, JE	Embezzlement by making bogus pay ment on muster roll on Butana Minor	Enquiry was conducted. The complaint was filed as per order of EIC.	None of the allegation could be substantiated as per enquiry conducted

也	Ĺ		35		
\$	2 2 1	None of the allega trons established complaint filed	Allegation No 1 co uld not be proved 2nd under investi gation with State Vigilance Bureau	Being anonymeus complaint be	100 1
	4	Enquiry was conducted. The complaint was filed as per order of EIC Instructions reg appointment of Canal Patwaris have been circulated among all the field SEs for strict compliance.	Enquiry was conducted investigation report sent to FCIP with concurrence of EIC Out of two allegations one allegation could not be proved 2nd allegation was being investigated by SVB	Enquiry was conducted and filed with the concurrence of EIC being anonymous	Being anonymous complaint was filed with the cocurrence of EIC
- ∢	(C)	/Illegal appointment of Canal Patwari	Misuse of services of workcharge staff & allowing poor quality of bricks	Corruption charges	Embezzlement of public money & threaten the subordinates for spoiling their ACRs
ĸ'	2	O P Gupta SE B D Deswal Supdt	K L Chwala SE CLC III Katthal	K L Chawla SE of CLC 3 Karthal S D 0 and other officials	JM Dhingra SE SK Munjal SDO SYL Circle Ambala
	-	27	28	29	30

台	<u>A</u>				
			36		
4 ,	2		The complainant gave statement that there was no dis pute between union & SDO Lining S/Dn 9 Bhiwani	Being anonymous complaint	Being anonymous complaint
	4	Enquiry was conducted and filed with the concurrence of EIC being baseless allegations	Enquiry was conducted There is no dispute between Union Brit Deptt as stated by Sh Joginder Singh Chairman of the Union The complaint to Govt for filing with the concurrence of EIC	Enquiry was conducted & the complaint filed with the concurence of EIC being anonymous complaint	Enquiry was conducted & the complaint filed with the concurrence of EIC being anonymous complaint & 2nd complaint is not legible
~	က 	Reg defective lining of Rajli Minor	Embezzlement by using below standard material on lining work of Katerra Minor	Embezzlement & mis appropriation of Govt fund	Complaint about tak ing Canal Patwari Exam at Rohtak
\$	2	Xen SDO & JE Lining Divn Hisar	SDO Lining S/Dn No 9 Bhfwani	Arun Malık SDO Bhalaut S/Dn	Anil Kumar Arora Xen M R Kwatra SE WJC(W) Rohtak
	 	31	32	33	ъ 4

	≰	⊀		5	6
1	2	3	4	57	j.
35	Ram Mehar Xen Bhiwanı Irr Bhiwanı	Divn Embezzlement of Govt money Rs 9800/ 8 4500/ on the work of closing of relief cut at RD 28000 & RD 11000 Gujrani Minor respectively	Enquiry was conducted and filed as per orders of EIC	The complainant dis owned the com plaint	
Infe	Information about the comple appropriation/irregularities of	plaint received enquiries conducted regarding embezzlement mis of funds during the last three years (1 10 89 to 39 9 92)—Cases under process	ucted regarding en	mbezzlement mis 9 92) —Cases under	
နှင့်	Name & Designation of the officer/official involved	Subject matter of enquiry	Latest position of the case	n of the case	
į –	2	3	,	4	37
←	Sarv/shri Baljıt Singh JE SDO I B Narwana	Embezzlement of Govt ex chequer by cutting and selling of trees	Enquiry conducted by the State Vigilance Bureau Haryana SE BCC Kaithal Submit ted draft charge sheet to CE(C) Irr Deptt Haryana Action to be taken by CE(C) Factual position is awaited from CE(C) for apprising CVO	the State Vigilance CC Kaithal Submit to CE(C) Irr Deptt be taken by CE(C) farted from CE(C) for	,
8	M M L Garg SE (Retd CE) JLN I Rohtak	Misappropriation of Govt money by using Govt telephone real dential accommodation during suspension	Enquiry conducted and is pending for want of information from CE(LC) vide Vigilance Circle letter No 289/EN 20/90 dt 25 2 91	d is pending for want SE(LC) vide Vigilance N 20/90 dt 25 2 91	
ო	Ranbır Sıngh Balhara JE Randhır Dalal JE Chandı Section Rohtak	Misappropriation of Govt money Enquiry conducted and is under process by making bogus muster roll	Enquiry conducted ar	nd is under process	

	2	m	4
1	K C Gandhi Head Clerk Hansi Const Divn Hansi	Embezzlement by claiming false house rent & bogus TA	Enquiry conducted and is under process
വ	Yash Pal Bhatıa Dy Collector Hısar	Complaint against Sh. Yash Pal Bhatia Dy Collector IB Hisar reg. misuse of power	Enquiry conducted Investigation report sent to CVO on 2 2 93
9	S P Gulatı Xen GWS Const Dıvn No 4 Bahadur garh	Misappropriation of power by Sh S P Gulati Xen GWS Const Dn No 4 Bahadurgarh	Enquiry conducted and is under process
_	M.K. Lamba SDO Delhı Sub Dıvn , Delhı	Misappropriation of Govt funds by Sh M K Lamba SDO Delhi Sub Divn Delhi	Enquiry conducted and is under process
œ	M.C. Goel Xen Dadupur Divn WJC	Embezzlement of Rs 5 lacs on construction of ring bunds in WJC pocket	Enquiry conducted and is under process
6	Officers of UDD Palwal (Faridabad)	Misappropriation of Govt funds in drainage works of river Yamuna	Enquiry conducted & is pending for wan ^t of some information from Xen I&C Divn Gurgaon asked on 15 9 92
9	Om Parkash Xen	Embezzlement of Rs 8 lacs ın Drg Divn Ambala	Enquiry conducted The complaint is pseudonymous relevant record is in custody of SVB Haryana It is not possible to carry out any proper investigation at this stage. Complaint filed as per orders of the EIC dt 14 1 93
	S K Khurana Xen Mohindergarh Canal Divn No If Ch Dadri	Embezzlement by making secret I tenders	Enquiry conducted and is under process

 \boldsymbol{x}

2	3				3 9				
	4	The enquiry conducted and is under process	_Do	Enquiry was conducted Investigation report sent to FCIP with concurrence of CVO FCIP has issued order to file the complaint vide memo No 6/117/90 3IE dt 22 1 93	Enquiry was conducted which is found to he incompleto. You I&C Divin Gurgaon has been asked on 1.7.92 to supply the complete report.	Enquiry was conducted and is under process with Xen I&C Gurgaon who has been asked for on 11 1 93 to supply some information	—Do—	Do	Enquiry was conducted and is under process
· · · · · · · · · · · · · · · · · · ·	3	Misappropriation of Govt fund by claiming false TA	Embezzlement and misappro priation of govt funds	Embezzlement by claiming bogus TA	Embezzlement of Govt ex chequer in the work of internal clearance of Pai Disty Rohna Minor Rajpur Disty Jataula Minor and Harsana Minor etc & repair of ghats	Embezzlement in Jakhauli Disty	Embezzlement ın Draınage Bund S/Divn Sohna	Embezzlement in Jhansa S/Dn of Kurukshetra Divn 1B Kurukshetra	Misappropriation of Govt funds on New Khadwali Minar of Kalanaur Branch
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	2	R K Khanna SDO Canal Lg S/ Dn 6 Rohtak	Mool Chand Goel Xen S K Lamba JE Dadupur	Bichha Ram SDO Binjhol S/Divn Panipat	M S Yadav Xen Delhi Divn WJC Delhi	Balbır Sıngh Chhikara SDO Jakhaulı S/Dn Kaıthal	Baljıt Sıngh Dahıya JE & SDO Bund S/Dıvn Sohna	Officers/officials of Jhansa S/Dn of Kurukshetra Divn I B Kurukshetra	Officers/Officials of WJC Divn Rohtak
]]]	-	12	<u>6</u>	4	1 0	9	11	8	19

ॐ

2		3	4	
SK Pruth RK Singh Jaipal Sin Ram Dass	S K Pruthı JE R K Sıngh JE Jaıpal Sıngh JE Ram Dass Ledger Clerk	Reg fraudulant calım of TA	The enquiry was conducted and is under process	
S K Munjal SDO	njal SDO	Reg Bogus payment for re pairing jeep		
S N Garg	SN Garg SS Jındal Xen	Embezzlement of govt money bogus car T.A. sold the machi nery part	Pending for want of information from Xen I&C Dn Gurgaon dt 23 10 92	
R C Sıngla SDO	ıla SDO	Regarding corruption	Enquiry was conducted Report sent to CVO on 13 2 93	
RK Bha Lining C	R K Bhayana JE Canal Lining Dn No 2 Sirsa	Embezzlement in respect of fraudulant House rent	Enquiry was conducted Investigation report sent to AO IDHO recommending recovery of Rs 12960 The case sent to CE/LC for recovery of said amount during 29th January 1993	40
Bichha I Sub Div	Bıchha Ram SDO Mech Sub Dıvn Bınjhol Panıpat	Embezziement reg sale of mechinery parts	Enquiry was conducted and is under process pending for want of some information from Xen 1&C Dn Gurgaon asked on 12.1.93	
Vijay Jai garh Div	Vijay Jain Xen Mohinder garh Divn 4 Narnaul	Embezzlement by execuring bogus work on Ateli Disty etc	Enquiry was conducted investigation report found incomplete sent back to Xen 1&C Dn Gurgaon for complete report on 4 1 93	
Jai Sing S/Dn N	Jai Singh SDO Loharu S/Dn No 4 Loharu	Embezzlement of lacs of rupees	Enquiry was conducted and is under process	

×

2					41				
.	4	The enquiry was conducted and is under process	Enquiry was conducted the allegation could not be established on investigation Case sent to DSIP vide T/O UO No 11/EN 4/HSR/91 dt 8 12 92 for filling with the concurrence of EIC	Enquiry was conducted & is pending for want of some information from Xen 1&C on Gurgaon asked on 15 9 92	Enquiry was conducted & is pending for want of some information from Xen 1&C Divn Gurgaon dt 23 10 92	Enquiry was conducted but found incomplete as such return to Xen 1&C Dn Gurgaon for submitting complete investigation report on 4 1 93	Enquiry conducted and is under process	Enquiry was conducted and is under process (pending for want of some information from Xen 1&C Dn Karnal asked on 4 1 93)	Enquiry was conducted and is under process (some information is asked from Xen 1&C Dn Gurgaon on 13 1 93)
~	() () () () () () () () () ()	Embezzlement of Govt funds	Irregularities in inviting tenders	Reg corruption and Mal practice	Embezziement by drawal of bogus payment	Embezzlement of Rs 6 lacs	Embezzlement ın purchase of bricks	Reg corruption in Dadupr Divn WJC Dadupur	Reg embezzlement of lacs of rupees
≤	2	M S Boora SDO Asu Ram SDO	S R Gupta Xen Canal Lg Dn No I Tohana	Ishwar Dayal Gupta JE	R N Anand SDO S K Jain JE	Vijay Jain Xen , Mohinder garh Canal Divn	Officers/Officials of Canal Lg Dn No 9 Karthal	Gurmukh Singh Clerk Rajinder Kumar H/Clerk Dadupur Divn Dadupur	Rajınder Sıngh JE V P Jaın Xen M P Sharma SDO of Badarpur Fatehabad Dıvn IB Fatehabad
j į	- -	28	58	30	31	32	33	34	35

×

という	Ž.					42				
-	4	Enquiry was conducted & is under process in Circle Office	Enquiry was c/nducted and is underprocess	Enquiry was dconducted the complaint has been filed as per order of EIC/CVO dt 3 1 93 Allegation could not be established	Enquiry was conducted and report sent to CVO on 3 2 93	-Do-	Embezzlement in respect of govt Enquiry was conducted and is under process payment to the petrol dealers	—Do — Enquiry conducted partly by Xen Karnal & pending for want of remaining enquiry report from I&C Karnal since 10/92	The complaint is being investigated by DSP/Vig Chandigarh SVB Haryana Keeping pending till the finding of State Vigilance Deptt are received	Enquiry conducted Investigation report sent to CE (Project) for issuing warning to Sh Amar Singh Godara JE with concurrence of EIC during 12 1 93
(3	Reg misuse of Govt jeep	Reg regularisation of ser vices of beldars after taking gratification	Reg embezzlement by drawal of bogus salary of workcharge staff	Misuse of service of workcharge staff and Govt material	Reg bogus payment	Embezzlement in respect of govt En payment to the petrol dealers	Misuse of power in respect of transfer of Sh Prem Singh Tracer etc	Embezzlement of govt funds by approving bogus muster rolls	Reg replacement of tyres of truck
	2	P V Singh Sagwan SDO Dadupur S/Dn Dadupur	Balraj Singh Dahiya JE	S K Munjal SDO	H R Garg SDO Canal Lg Mech S/Divn No 24 Rohtak	Officesr/Officials of Rohtak Divn WJC Rohtak	R K Garg Xen C L Mech Divn No 20 Kaithal	VK Singal Xen CL Dn No 12 Kurukshetra	YK Goel Xen Drg Dn Yamunanagar	Amar Singh Godara JE
	-	1 98	37	38	39	40	41	42	43	44

£ ,									
•					43				
-		Enquiry conducted The complaint is pseudonymous & neither of the allegations established Complaint has been filed as per order dt 12 1 93 of the EIC (CVO)	Enquiry was conducted Pending for want some information from Xen /I&C Gurgaon information received on 11 1 93 is under process	Enquiry was conducted and is under process	Enquiry was conducted Report sent to CVO on 2 2 93	Enquiry was conducted and is under pocess	Enquiry was conducted and is under process	Enquiry was conducted & is under process	— Do —
Κ	3	Embezzlement in respect of exe cuting bogus works & bogus tenders	Embezzlement in respect of exe cution of bogus works & bogus payment	Short supply/non supply of canal water in the canal feeding Lawa Kalan Sidipur & Isherheri	Reg sub standard work of aquaduct at 4 M 10061 GWS channel	Embezzlement of govt money making payment of higher dia pipe i e 4 instead of 3	Embezzlement of thousands of Erupees	irregularities in respect of work done on Rangoi Nala	Misappropriation of Govt fund by making payment of Rs 11 lacs to a brick kiln owner.
	2	A P Garg SDO Sethi SDO of Drg Divn Jind	Officers/Officials of Agra Canal Sub Divn Faridabad Palwal	S R Gulatı Xen P C Chanana SDO Haryana Dıvn WJC Rohtak	S D O GWS Const S/Dn No 12 Rohtak	P C Mehra SDO GWS Const Mech Sub Dn No I Sonepat	Officials of Canal Lg Sub Dn No 12 of C L Divn No 24 Rohtak	Officers of Drg Divn Hisar	S K Ashree Xen WJC Divn Rohtak
]	-	45	46	47	48	49	50	51	52

~**%**

]		
4	100-	Do
	Reg indulging in corrupt prac tices by raising & lowering of cresta on Khanali Mr Dhanana Mr & Sundel Disty	Bungling in WJC West Circle Rohtak for silt clearance and bank strengthening
2	53 Gopi Ram JE of Paposa Section	M R Kwatra SE WJC West Circle Rohtak
-	53	54

×

E)

£ (

As regards the details of 200 cases pending in different Courts at present the department supplied the information asked for by the Committee during oral examination as per list enclosed as Annexure B

(3)

ANNEXURE B'

~**(**

List of pending Cases in different Courts alongwith financial implications

Sr No	Particulars	Name of the court	Brief history Plot the case of	esent position the case	Present position Whether financial Re of the case implication mark involved if so state	Re marks
	2	8	4	5	9	7
] 		 	 	 	Rs	
←	The Jhanjh Gate Coop Society V/s State	Senior Sub Judge Jind	Arbitration case	Under process	s 10780 00	_
7	The Dualanatti Nehra Society V/s State	Do	OO	Do	15990 00	_
က	The Breh Kalan Coop Society V/s State	Do	Do	Do	50000 00	_
4	Sh Jai Bhagwan Azo Operation V/s State	Labour Court [']	Service matter	Do	30000 00	
Ŋ	Sh Baljeet Singh V/s State	°	Do	Do	100000 00	
9	Ved Parkash V/s State	Senior Sub Judge Jind	Do	Do	51000 00	
7	Sh Rar Paul V/s State	High Court Chandigarh	Do	Do	11000 00	
œ	Sh Ram Sarup Contr V/s State	•	Arbitration case	Do	89863 00	

ĺ					47							
4	2000 00 approximately and interest thereupon	2223 50	Approximately 50000 00	Do	33000 00	Do	Do	399000 00	125000 00	30000 00	500000 00	 Do ⊱Sr No 19 to 64
	Under Process	Do	Do	Do	Do	Do	Do	Do	Do	Do	[od	Do ⊱Sr N
~	Service matter	Reg Payments ani	Service matter	Do	Do	Do	Do	Do	Do	Enhancement of Land compensation	Do	Do
	Sr Sub Judge Ist Class Bhiwani	Sub Judge Class III Bhiwani	Labour Court Hisar	Do	Do	Do	ρο	High Court	High Court	Distt Judge Narnaul	A D J Narnaul	Do
∵ 5€.	Sh J C Mittal SDO V/s State	Ram Kumar S/o Audhya Prashad & Others V/s Bharat Electrical Bhiwani V/s State of Haryana	Tej Pal S/o Sh Gopi Ram V/s State of Haryana	Abhey Ram S/o Sh Munshi Ram V/s State of Haryana	Balbir Singh V/s State	Jaı Kıshan V/s State	Ramesh Chand V/s State	S P Manocha V/s State	Dhian Chand V/s State of Ḥaryana	Gordhan V/s State	Lalyı V/s State	Udmı Ram V/s State
	တ	=	1	12	13	14	15	16	17	18	19	70

Po-

ရိ

å

21 Gugan V/s State

	s.		~<		. *.		
-	2	 	4	5	9	7	_
22	Ramjiwan V/s State	A D J Narnaul	Enhancement of Land compensation	under process	[[
23	Virender V/s State	Do	Do	Do			
24	Not Ram V/s State	Do	Do	Do O			
25	Sheo Naraın V/s State	Do	Do	ОО			
26	Amar Singh V/s State	Do	Do	Do Do			
27	Balvant V/s State	Do	Do	Do O			
28	Mangal V/s State	OO	Do	Do			
29	Mahinder Singh V/s State	Do	Do	Do .			48
30	Balwant V/s State	°C	Do	Do			ł
3	Kurda V/s State	Do	Do	Do			
32	Sheo Karan V/s State	Do	Do	Do			
33	Tinda Ram V/s State	Do	Do	Do			
34	Banwarı V/s State	Do	Do	- OO			
35	Harchand V/s State	Do	Do	Do			
36	Ram Kumar V/s State	Do	Do	Do			
37	Pehlad V/s State	Do	Do	Do			

Ś		*		Æ
lmras	р°	р°	Do	
Surjan Singh V/s State	Do	Do	Do	
Bhuru Ram V/s State	Do	Do	Do	
Ganpat V/s State	Do	Do	Do	
Dharambir V/s State	Do	õ	Do	
Richpal V/s State	Do	Do	Do	
R P V/s State	Do	Do	Do	
Matadın V/s State	Do	Do	Do	
Rohtash V/s State	Do	00	Do	
Sheo Chand V/s State	Do	Do	Do	
Ganpat V/s State	ADJ Narnaul	Enhancement of Land compensation	Under Process	
Sultan Singh V/s State	οQ	Do	Do	<u> </u>
Sumer Singh V/s State Gugan V/s State	000	00 00	o D O	
Mahabır V/s Ştate	Do	Do	Do	
Matadın V/s State	Do	00	Dó	
Sheo Singh V/s State	Do	Do	Do	•

7							50	•						0
9	s										100000 00	200000 00	75000 00	20000 00
5	under process	Do _	D _o	 0	o O	Do	 0	°	 00	D _o	Do	Do	Do	οO
4	Enhancement of Land cgmp	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Crop Comp ensation	Land Acquisi tion case	Land Compensa
က	ADJ Narnaul	Do	Do	Do	Do	Do	Do	00	Do	Do	Do	Senior Sub Judge Narnaul	Haryana High Court	A D J Narnaul
1 2	Kundan Ram V/s State	Roop Ram V/s State	Bhiari Lal V/s State	Mohar Singh V/s State	Deepak V/s State	Mohan Lal V/s State	Sardar Singh	Ram Kala Devr V/s State	Amar Singh	Balbır Sıngh	Shco Tej	Harı Sıngh	Bhuru	Umrao Sıngh V/s State
i -	55	56	57	28	29	09	61	62	63	64	65	99	29	89

									5	1								
*	20000 00	20000 00	20000 00	15000 00	15000 00	5000 00	2000 00	50000 00	2000 00	15000 00	2000 00	2000 00	10000 00	2000 00	10000 00	8000 00	2000 00	£
	Under Process	Do	Do	Do	Do	00	°C	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	O
*	Land Comp	Do	Do	D ₀	Do	Do	Do	Service matter	Land Comp	Do	Do	Do	Do	Do	Do	Do	Do	De
	A D J Narnoul	Do	Do	Do	Do	Do	Do	S S J Narnaul	Distt Judge Narnaul	Do	Do	Do	Do	Do	Do	Do	Do	Do
	Vs/State																	
-≴	Abhey Singh	Sis Ram	Udmı Ram	Lal Man	Chander	Jar Pal	Sheo Taj Singh	Shamsher Singh	Acha Ram	Prahlad Dass	Vishnu Bhagwan	Luxmı Devı	Harı Ram	Gordhan Dass	Satısh Kumar	Narınder Kumar	Gırdharı Lal	Ashok Kumar

71 72 73 74 75 76

86

į			•			5
.	2	3	4	2	6 17	<u>*</u>
87	Hari Ram V/s State	Distt Judge Narnaul	Land Comp	Under Process	10000 00	
88	Daya Ram	Do	Do	Do	15000 00	
83	Ram Lal	õ	O	Do	2000 00	
90	Chet Ram ₁	Addl Distt Judge Narnaul	Do	Do	5000 00	
9	Maru Ram	8	D ₀	Do	10000 00	
92	Surja	Do	Do	Do	1000 00	
63	Hari Sıngh	Do	Do	Do	7000 00	52
94	Mamon Dass	Do	Do	Do	00 0009	
92	Mahadev Prashad	Do	Do	Do	I	
96	Bırbal	Do	8	Do	2000 00	
97	Sheoban Lai	Do	O	Do	15000 00	
86	Bıshambər	Do	Do	Do	1000 00	
66	Beharı	Do	Do	Do	15000 00	
100	Handa	Do	Do	Do	15000 00	
101	Gyarsa	Do	Do	Do	10000 00	

₩	*			~**	<u>}</u>
Om Parkash	Do	Do	Do	10000 00	:
Ram Dayal	Do	Do	Do	10000, 00	
Sheo Deyan	Distt Judge Narnaul	Land Compen sation	Under process	2000 00	
Jagmal	High Court Chandigarh	Enhancement of Land Comp	Do	10000 00	
Matadın	Do	Do	Do	10000 00	
Ram Kumar	Do	Do	Do	10000 00	
Bashesher	Do	Do	Do	10000 00	
Ram Jı Lai	OO	Do	Do	20000 00	
Ashok Kumar	Do	Oo	Do	53 00 000 5	E2
Bhola Ram	Do	Do	Do	30000 00	
Mool Chand	Do	Do	Do	10000 00	
Bashesher	Do	Do	Do	10000 00	
Smt Kaushalya Devi	Do	Do	Do	30000 00	
Narender Kumar	Do	Do	Do	50000 00	
Satısh Kumar	Do	Do	Do	30000 00	
Luxmı Devi	Do	Do	Do	30000 00	
Satish	Do	Do	Do	25000 00	

Charan Dass V/s State High Court Channel Comp Enhancement of Door Under Drocess 5000 00 Vishinu Bhagwan Do Do Do 20000 00 Phool Chand Do Do 20000 00 Laxman Singh Do Do 20000 00 Charan Dass Do Do 30000 00 Bhadur Do Do 30000 00 Charan Dass Do Do 30000 00 Ram Kishan Do For promotion of Imman Notes 27772 00 Ram Kishan Addl Senior order Adainst recovery Written statement order 17487 00 Do CJM Faridabad Order Inceeded So fannual fixed Bayal Singh Addl Sr Sub order Adainst recovery Written state 17340 00	Í	2		3	4	5	6 7	á.
visitinu Bhagwan Do.	119	Charan Dass	V/s State	High Court Chandigarh	Enhancement of Land Comp	Under process	5000 00	ļ
Hool Chand Do	_	Vishnu Bhagwan		Do	Do	Do	10000 00	
Laxman Singh Do Do Do 10000 00 Charan Dass Do Do Do 30000 00 Rod Ramt Do Do Do 30000 00 Charan Dass Do Do Do 30000 00 Charan Dass Do Do Do 2000 00 Ram Kishan Do For promotion Summon not 2772 00 Ram Kishan Do Adall Senior Against recovery Written statement 17487 00 Y L Gulati JE Sub Judge order Incessubmitted 17340 00 Doyal Singh Adall Sr Sub Against recovery Written state 17340 00 Addl Sr Sub Against recovery Written state 17340 00 Addl Sr Sub Adall Sr Sub Against recovery Written state 17340 00		Phool Chand		Do	Do	Do	20000 00	
Charam Dass Do Do Do 20000 20000 2000	122	Laxman Singh		Do	Do	Do	10000 00	
Roor Mal Do		Charan Dass		Do	Do	Do	20000 00	
Lok Ram Do Do Do 30000 00 Bhadur Do Do Do 20000 00 Charan Dass Do For promotion from not from T Mate to poperator For promotion from T Mate to poperator 27772 00 Y L Gulati J E Addl Senior Faridabad Adainst recovery Written statement since submitted from Faridabad Adainst recovery Written state 17487 00 Dayal Singh Addl Sr Sub Judge Hiasr Adainst recovery Written state 17340 00 Dayal Singh Addl Sr Sub Judge Hiasr Adainst recovery Written state 17340 00		Roor Mal		οQ	Do	Do	30000 00	
Bhadur Do Do Do Do 20000 00 Charan Dass Do For promotion from T Mate to received so far operator For promotion from T Mate to received so far operator 27772_00 Y L Gulatr JE Addl Senior order from Submitted Faridabad Adainst recovery Written statement orders E stop ment yet to be page of Annual fixed increment 17487_00		Lok Ram		Do	Do	Do	30000 00	
Do For promotion Summon not 27772 00 from T Mate to received so far operator Addl Senior Against recovery Written statement Sub Judge order since submitted Faridabad CJ M Faridabad Do Do 65800 00 Addl Sr Sub Against recovery Written state 17340 00 Judge Hiasr orders & stop ment yet to be page of Annual fixed increment	126	Bhadur		Do	Do	Do	30000 00	54
Ram Kishan Do For promotion Summon not from T Mate to received so far operator Y L Gulatr J E Addl Senior Against recovery Written statement Sub Judge order since submitted Faridabad Do C J M Faridabad Do Do 65 C J M Faridabad Do Bo 65 C J M Faridabad Do Bo 65 Judge Hiasr orders & stop ment yet to be page of Annual fixed increment		Charan Dass		Do	Do	Do	20000 00	
Y L Gulati J E Addl Senior Against recovery Written statement Sub Judge order since submitted Faridabad Do Do Do Do 65 C J M Faridabad Do Do 65 Dayal Singh Addl Sr Sub Against recovery Written state Judge Hiasr orders & stop ment yet to be page of Annual fixed increment		Ram Kıshan		Do	For promotion from T Mate to operator	Summon not received so far	27772 00	
Do CJM Faridabad Do Do Do Dayal Singh Addl Sr Sub Against recovery Written state Judge Hiasr orders & stop ment yet to be page of Annual fixed increment	_	YL Gulatı JE		Addl Senior Sub Judge Faridabad	Against recover order	/ Written statement since submitted	17487 00	
Dayal Singh Addl Sr Sub Against recovery Written state Judge Hiasr orders & stop ment yet to be page of Annual fixed increment	_	Do		CJM Faridaba		Do	65800 00	
		Dayal Singh		Addl Sr Sub Judge Hiasr	Against recovery orders & stop page of Annual increment	Written state ment yet to be fixed	17340 00	

è.		-		55						
*	00 0006	31000 00	13000 00	20000 00	104000 00	111000 00	7000 00	27000 00	55500 00	70000 00
	Judgement copy awaited	Do	Do	Hearing date 18 11 92	Do	Do	Do	Do	Do	Pending in High Court
*	Appeal against Judgement & decree dt 3 12-91 for dismissing the award of Arbitrator	Appeal against Judgement & decree 3 12 91 passed by S S J Dadri for dis missing the	Do	Case for making the award of the arbitration— interest as rule of Court	Do	Do	Do	Do	Do	Regarding pay
	Distt Judge Bhiwani	O	Do	SSJ Dadrı	Do	Do	Do	Do	Do	High Court
ź	Sukh Ram Contr	Mool Chand	Sukh Ram	Ram Niwas Contr	Do	Do	Harı Sıngh Contr	Jagdish Prasad	Do	Hanuman Singh V/s State

	&.				*	£ _
-	2	3	4	5	6 7	<u>.</u>
142	Siri Chand & Others V/s State	S S J Narnaul	Enhancement of Compensation	Enhancement of for Jawabdawa Compensation	15810 00	
143	Kıshan Lal V/s State	Do	Do	D ₀	760 00	
144	Prabhu Dayal	ASSJ Narnaul Appeal Case	Appeal Case	for making payment	11184 00	
145	Inderpal V/S State	High Court	Completion of service book & pensionary benefits	for Jawabdawa	3700 00	
146	Mulak Raj JE	SSJ Gurgaon	Recovery Case	for evidence	5888 00	5
147	Sumer Singh V/s State	SSJ Narnaul	Termination of service	Do	Not known	6
148	Anand Parkash DHD	SSJ Rohtak	Arrear of pay	Under decision	3000 00	
149	Arun Wadhawan SDO	Do	Do	Do	3000 00	
150	Smt Chima Devi V/s State	A D J Narnaul	Land Compen sation enhance ment thereof	Under decision	Not known	
151	Kishan Singh	Do	Do	Do	Do	
152	Choty Lal	Do	Do	Do	Do	
153	Rawat Singh	Distt Judge Narnaul	Enhancement of Compensation	Do	Do	

ŧ		r								57								
*	Not known	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do
	Enhancement of Under decision Land Comp	Do	Party evidence	Do	Do	Do	for notice	Do	For Jawabdawa	Do	Do	Pending in High Court	Do	Do	Do	Do	Do	Do
*	Enhancement Land Comp	Do	Do	Do	Do	Do	ο°	Do	Do	Do	Do	Do	Appeal Case	Do	۵	Do	Do	Do
	Distt Judge Namaul	Do	A D J Narnaul	Do	Do	Do	Do	o O	S S J Narnau!	Do	Do	High Court	Do	Do	Do	Do	Do	Do
đ.	Kalyan Sıngh v/s State	Phool Chand	Pıru Sıngh	Ratı Ram	Gopal & Ratı Ram etc	Lal Ram & others	Roop Ram & Others	Durga Pd	Ganesh	Juglal	Ram Kumar	Rana Rao	Rana Rao	Ramjı Lal	Chima Devi	Ram Kumar	Roop Ram	Sat Naraın

	*		***	*		*		<u> </u>
<u> </u> _		2	8	4	 	9	7	
172	Sohan	v/s State	High Court	Appeal Case Per	Pending in High Court	Not known		
173	Ghisa Ram		Do	ρ°	Do	Do		
174	Gudha Kamla Society	Society	O P Gupta ARB SE Drg Circle Faridabad	Pending works Under hearing Payment	Under hearing	Do		
175	Mangey & others	hers	ASSJ Dadrı	Arrear of A D A	Plantif attendance required	O		
176	Jagdısh		CJM Narnaul	Arbitration case	Under action	Do		
177	V K Jaın	V/s State	Distt Judge Narnaul	Arbitration case Under action	Under action	οo		58
178	Ram Sarup		A D J Narnaul	Land Aquisition Under decision case	Under decision	Do		
179	Ram Kaur		Do	OO	Do	Do		
180	Ram Dayal		Do	ρο	Do	Do		
181	Parma		Do	Do	Do	ρ°		
182	S S Chadha		Sub Judge 1st Class Narnaul	Civil Suit	D _o	O		
183	Umrao Sıngh		Distt Judge Narnaul	Land Comp	Do	Do		

<i>?</i>								5	9				
~⊁.	Not Known	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do	Do
	Under decision	Do	Do	Do	Do	Under process	Do	Do	Do	Do	Do	Do	Do sc,
-+	Land Comp	Do	Do	Do	Do	Enhancement of Land Compensa tion	Do	Do	ρο	Do	Non regulari sation of service	Challanging the seniority of Sh Mangat Ram M/A Winder	Forgetting the pay of scale of F/man Electrical and not F/man Misc
- - -	A D J Narnaul	Distt Judge Narnaul	Do	Do	OO	High Court Chandigarh	Do	Do	Do	Do	Do	Do	5
	Phool Singh etc v/s State	Bhadur	Poor Mal	Lok Ram	Charan Dass	Radhey Shyam	Jagmal Singh	Ramesh	Rajender	Kıshorı	Manget Ram M/Awınder V/s State	Rajırder Sıngh Optr V/s State	K K Tiwari F/Men V/s State

t				60		
	7]
*	9	Not known	Do	Do	Do	34 99 017 00
	5	Under process Not known	°	О	O	Total
- ₩3	4	Her husband service regular sation and pension and apptt under exgratia scheme	For Apptt and payment of back wages	For getting the additional allowance for the post of Head Clerk on work ing since 1986	Enhancement of compensation of land	
	8	High Court Chandigarh	Supreme Court India	High Court Cahandigarh	Do	
<u>.</u>	2	Smt Basantı Devı W/o of Sh Sher Singh Ch /Man V/s State	Omparkash S/o Zile Singh etc /Vs State	Om Parkash Accts Clerk V/s State	Daya Nand V/s State	
		197	198	199	200	

During the oral examination the departmental representatives promised to send the information with regard to the loss suffered by the Government which is still awaited

The Committee therefore recommend to the Government to finalise these cases at the earliest and the action taken so far or proposed to be taken in the light of the decision of the Courts be intimated to the Committee alongwith the desired information with regard to the loss suffered

a

ALLOTMENT OF FUNDS FOR VARIOUS SCHEMES/PROJECTS FOR THE YEAR 1992 93

details in respect of the following schemes/projects of the department for which funds have been allocated by the Government during the year 1989 90 1990 91 and 1991 92 as per statement enclosed as An nexure C

×

4.					
	(Rs ın lakhs)	1	ture	Estt	11
*	(Rs	1991-92	Outlay Expenditure	Works Estt	10 1
		 	Outlay Expenditure		6
		1	i	Estt	8
		1989 90 1990 91	Outlay Expenditure	Works Estt	
JRE C'			Outlay		9
ANNEXURE C'			ıture	Estt	5
		1989 90	Expenditure	Works Estt	4
			Outlay	 	8
۵		Sr Name of Scheme No			2
		S. No		 	-

A PLAN

(1) Major/Medium Schemes

58 52 249 60	1	1	3900 2406 64 1236 64
495	ŀ	1	3900
218 64	1	i	2817 1415 19 1259 56
211 16 64	1	- 0 34 0 34	415 19
211	1	0 34	2817 1
130 53	190 40	1	1011 89
120 1 07 130 53	150 (—)50 63 190 40	0 57	741 18
120	150	~	5 50
Gurgaon Canal Project	Loharu Lift Scheme	interlinking Old Aug T/wells to new Aug Canal	Modernisation Project 16 50 741 18 1011 89
7	7	ო	4

200

138 15

49 75

121

64 44

96 6

Research Dev & Trg

Ŋ

JLN Project

ဖ

606 71

59 20

659 84

450 I

145 79

0 01

Investigation & Research

1

1500 1668 00

İ

1500 2166 00

87 96

1500 4047 88

57 88

16 93

8

58 79

32 29

8

54 54

80 17 51

Nagal Lift Irrigation

o

SYL Project

ω

4

5

12

۵	1			9	-				at a	
1	2	ဇ	4	Ð.	9	7	8	6	10	11
2 Bhakra	Bhakra System	873 +412	226 889 00 +412 BBMB	89 00 3MB +	1133 785	260 999 +785 BBMB	999 00 BMB	1579 +646	508 1254 00 +646 BBMB	54 00 BMB
		1285	638	 	1878	+180 (1878 +180 O&M(Pb) 2225	2225	350 OBM(Pb)	 FM(Pb)
					[]]	1225			1504	\ [
3 Drainage	6 B	178	179	Ī	58	134	Ì	200	175	i

•

During the course of oral examination, the Departmental representatives as desired by the Committee supplied two lists giving the figures under Annual Plan for the years 1992 93 and 1993 94 respectively as proposed by the Department and approved by the Government separately as under —

Annual Plan 1992 93

•					
•	Sr No	Name of Schemes	Outlay as pro posed by Irri Deptt	Appro ved outlay	Revised
			(Rs in	lakhs)	
	A	Major and Medium Schemes			
	1	(A) NWMP (Lining of channels)	5000	388	5
		(B) Installation of Sprinkler Sets	500	_	_
	2	Institutional Strengthening	300	212	
	3	JLN Lift Irri Scheme	1000	715	
	4	Gurgaon Canal Project	600	300	
	5	Const of SYL Project (Pb)	3000	2000	
		(Hr)	500		
Ž	6	Const of New Tajewala Barrage	800	1	
	7	Liabilities of completed Project	600	375	
	8	Investigation & Research Programme	500	225	
	9	Restoration of capacity of BML		10	
	10	Improvement and reconditionary old existing channel	300	_	
	11	New Schemes of 8th Plan (I) Major Schemes Mewat Lift Irri Gharaunda Irri	550		
		Schemes Jattipur Minor Ladw Irri Schemes Nalvi Irri Schem	550 a e	_	
		(II) Medium Schemes			
		Interlinking old Augmentation Tubewells to new Aug Canal	50		
	12	Charged Account	_	77	
		Total	13700		- *Revised to -Rs 9300
-	В	Flood Control and Drainage	1420	875	lakhs by increasing
	С	Minor Irrigation G Total	150 15270	8675	outlay against World Bank Project

Annual Plan 1993-94

(Rs in lakhs)

-				
	Sr No	Name of Schemes	Outlay proposed by Irri gation Deptt	Approved outlay
	A	(ı) Major and Medium Schemes		
	1	NWMP Lining of channels and Institutional Strengthening	6416	6416
	2	JLN Lift Irri Scheme	757	
	3	Gurgaon Canal Project	400	_
	4	Const of SYL Project (Pb)	2900	1666
	5	Liabilities of completed Project	412	264
	6	Water development Survey perfor mance reassessment of commands	247	440
``	7	Improvement/reconditioning of old existing channels	1500	702
	8	Const of new Tajewala Barrage	2000	100
	9	Restoration of capacity of BML	60	_
		Total	13792	9588
	Α (ii) Medium Project		
	1	Naggal Lift Irii Scheme	_	
	2	Charged Head Account	73	50
		Grand total for M & M Project	13865	9638
	В	Flood Control and Drainage	1150	888 (For Estt only)
	С	Minor Irrigation Schemes	200	

The Committee after perusal of the above information observed that the funds allotted by the Government for Drainage Schemes and the payment of the wages of the Staff of the Department during the years 1992 93 & 1993 84 are not sufficient in comparison with the last three years 1e 1989 90 1990 91 and 1991 92

ዾ

The Committee further observed that the execution of the Drainage Schemes is uregntly required for providing neces saryprotection to the various villages located along River Yamuna which are under threat of flooding from Yamuna Likewise vast area specially along J.L.N. Canal will go out of cultivation in case the already approved scheme of constructing Ditch Drain is not executed on priority basis. The Committee therefore, recommend to the Government that the department may be provided adequate funds for undertaking the essential works as mentioned above.

The Committee further recommend that desilting of snajjar Sub Branch be got done immediately on war footing as the capacity of this branch has been reduced to just half of the sanctioned capacity. Due to this reason, the farmers are not getting sufficient, water for irrigation and the water does not reach the tail end. The Committee also recommend that the lining of this Jhajjar Sub branch be taken at once

The Committee also pointed out to the Department that the position of tails are not good and the Canals are absolutely dry. The Department assured the Committee to check the matter in order to smooth functioning of Tails as desired by the Committee.

In view of insufficient funds allotted for the Irrigation Department by the Government the Committee stressed the need to allocate necessary funds for maintenance works immediately which proposal was agreed to consider by the representative of the Finance Department who was present during the course of oral examination of the Department

RENOVATION OF NIRWANA BRANCH

15 During oral examination of the Department the Committee pointed out that the farmers of Sirsa. Hisar and Nirwana areas are getting major portion of water of Sutlej. Ravi. and Beas. Rivers. through Nirwana Branch. and as a result, thereof the farmers of Karnal. Rohtak. Faridabad Sonepat. Bhiwani. Rewari. Mahendergarh. and Gurgaon suffer whereas the water should be distributed. judiciously, and on equitable basis. In reply to the oral questions of the Committee, the departmental representative informed that the capacity of Nirwala Branch. In the Punjab. Srate need renovation, and as a result thereof, about 500 cusic more water can be made available to W.J.C. system. The Committee was also informed that the scheme for this purpose stands approved by the State Government but the work thereon has not yet been started by the Punjab Government.

The Committee observed that the Department as well as Haryana Government should immediately take up this matter with the Punjab Government so that the work in question should be completed within a period of one year. The Committee recommend that the share amount of Haryana State for this work

should also be deposited with the Punjab Government to avoid any bottle neck in this regard

PROPER MANAGEMENT FOR EQUAL WATER DISTRIBUTION

During the course of oral examination of the Department the Committee was informed that the Ravi Beas waters which was purchased from Pakistan for Rs 110 00 crores by Government of India is exclusively meant for arid areas and in Harvana it is meant for the areas Sonepat Bhiwani Rewari Mahendergarh Gurgaon and Faridabad districts The total share of Haryana State in Ravi Beas Waters can be taken by Haryana only when SYL Canal is completed in the area of thePuniab State But at present also the water of these rivers to the tune of 1 6 m a f to 1 8 m a f comes to Haryana State by Bhakra Main There is a Channel by which the water from Bhakra Main Canal can be diverted to Western Yamuna Canal but due to its lesser capacity only 0 6 m a f water of the said rivers is dive ted to WJC from Bhakra Main Canal as informed by the Department. The Committee was also informed by the Department that at least 1 00 m a f water of Ravi Beas waters which is meant for the above said districts of Haryana State is flowing to the areas of districts Sirsa Hisar and Jind by Bhakra Canal for the last about 15 years.

The Committee therefore recommend that the capacity of the above said channel connecting WJC and Bhakra Main Canal be increased augmented by desilting the same on war-footing. The Committee also recommend that if necessary a new channel to take the abovesaid water from Bhakra Main Canal to WJC be constructed on war footing so that it is completed within a year and so that the water could leach the areas for which it is meant. The proper scheme for implementing the abovesaid proposal be prepared at once and it be implemented without any further delay.

The Committee further recommend that there should be a equitable distribution of water for irrigation purposes so that the farmers of each area in the State may get irrigation water for at least two weeks in a month. At present, the farmers of certain areas get irrigation water for three weeks in a month while the farmers getting Irrigation water from W.J.C. system get this for a week only in a month. This injustice be removed and the irrigation water be distributed equitably

In the opinion of the Committee as no proper districtwise distribution of Western Yamuna Canal have been made in this regard thus there is also a need to formulate any such system under which proper management can be maintained so that equal water could be given to every district of the State for at least two weeks in a month

The Committee therefore recommend that the depart ment may immediately prepare a concrete proposal regarding proper management for equal water distribution of Western

Yamuna Canal and Bhakra Main Canal to all the districts of the State giving full justice in order to stop discrimination with the farmers of the State in this regard and also submit this proposal for consideration of the Committee

The Department during the oral examination also suggested that the farmers should form some sort of association or some cooperative societies so that through those associations/cooperative societies they could collect money and maintain their water courses. It has also been suggested to increase the rates of water for the purpose

The Committee turned town the above suggestions and suggested that money should be collected from the farmers concerned in the shape of surcharge or any other method be adopted to achieve the target

WATER LOGGING AND SEEPAGE IN JLN CANAL

17 During the course of oral examination after going through the reply to the questionnaire and also hearing the departmental representatives while agreeing with them the Committee obseraed that there is a great problem of water logging in JLN. Canal which is due to use of substandard meterial in construction thereof. On being informed by the departmental representaives that generally this problem also arises due to breaking of pipes fitted to take the irrigation water from JSB across JLN. Canal by those farmers whose fields are quite away from JLN. Canal

The Committee desired that the department may keep vigilance in this regard and FIR be got registered against the farmers involved in such mischievious activities. As in the opinion of the Committee generally FIR are being registered against those innocent farmers whose fields are quite adjascent to JLN Canal and who are already suffering from water logging problem the Committee recommend that before FIR is registered against anyone specific enquiry into the matter be conducted by the Department

The Committee further recommend that the pipes passing through J L N Canal and which have been broken must be replaced at once so that the farmers may not suffer. There are cement pipes and these be replaced by iron pipes so that the cases of breakage of pipes be minimised.

It was also brought to the notice of the Committee that there is problem of seepage alongwith water logging problem along J L N Canal/Bhalaut Sub Branch in Rohtak and Sonepat districts in the State. The ditch drains having of lenth of 205240 fts at the cost of Rs 106 02 lacs is to be constructed along river side of J L N. Feeder and about 97807 fts of ditch drain at the cost of Rs 28 02 lacs have been completed. It was also informed by the Department that rest of work could not be completed because the Government have not provided funds for the purpose during the year 1992 93.



ځ

The Committee observed that if the construction of Ditch Drain alongwith JLN Canal in District Rohtak which stands approved is not taken on priority basis then the sufferings of the farmers will be aggrevated as the farmers whose fields are situated alongwith JLN Canal to a depth of 5 to 7 kulls are not in a position to cultivate their lands for the last more than fifteen years

The Committee therefore recommend that the Depart ment should be strengthened with sufficient and adequate funds immediately so that the said Ditch Drain be constructed within a year automatically. It should not be taken in parts

The Committee further recommend that the watercess due to which the farmers affected by waterlogging/seepage of JLN Canal should not be recovered and it should be waived off and the necessary instructions in this regard be also issued to the field staff of the department and the Committee be informed accordingly

In reply to a written question regarding reasons page and water logging in the area alongwith JLN Canal the Department replied that the seepage along JLN Canal is due to the following reasons —

- (i) The whole JLN Feeder is passing through in filling reaches and in filling reaches seepage problem always occurs
- (ii) The Construction of this Feeder was completed in the year 1974 75 and now 17 years have passed. The channel is very old and so many. Ghuroes are found along the channel and
- (III) Bhalaut and Jhajjar Sub Branch are running along left side Parallel to this feeder and JSB is katcha. The SSWL is higher due to seepage in both the earthen channels JLN Feeder (bed portion) is also unlined from RD 40 80.

During oral examination of the representatives of the Department the Committee observed that the reasons referred to above are old and these be re examined and the Committee be informed accordingly

The Committee further desired that a copy of enquiry report made regarding sub standard material in channeling of canals be supplied for the perusal of the Committee as this in formation has not been supplied till the finalisation of the report of the Committee

MISUSE OF WATER OF JLN CANAL

18 In reply to a written question of the Committee the Depart ment replied that estimated cost of JLN Project is Rs 175 00 crores and an expenditure of Rs 159 00 crores has been incu red upto 31 3 1992



and the present status of construction work on JLN Project is as under -

Sr No	Name of work	Present position	Progress achieved
1	Civil works		
	(a) Number of channels	169	143
	(b) Length of channels	1353 kms	1292 kms
2	Pump Houses	97 Nos	93 Nos
3	Pump houses energised	97 Nos	65 Nos

The Committee pointed out to the representatives of the department during oral examination that the pipes which take the irrigation water from Jhajjar sub Branch across J L N Canal and which pass through J L N Canal in the form of Syphons are badiy damaged and have been broken. As a result of this the farmers are suffering a lot. The Committee therefore recommend that the Department should replace the said pipes immediately so that the farmers may not suffer further and these cemented pipes be replaced by iron pipes.

DESILTING

19 After hearing the departmental representatives during the oral examination the Committee desired that the department may immediately take inhand the work of desilting of JSB the capacity of which has been reduced to half due to this very reason. The Department has assured the Committee to do this work in the next year.

The Committee be informed about the action taken in this behalf

Further in reply to a written question regarding money spent on desilting of various Canals/Distributiones in the State during the last five years the department supplied the following information with regard to the amount spent for desilting of various Canals/Distributories in the State during the ast five years —

1987 88 93 98	
5 1988 89 138 74	
1989 90 98 45	
1990 91 158 21	
1 991 92 341 05	



During oral examination of the representatives of the department the Committee desired that the information upto—sub divisional level containing names of S D Os—names of channels work—done and expenditure—made during—the years 1991–92 and 1992–93 be supplied. The information supplied by the Department is enclosed as Annexure D

ANNEXURE D

1991 92

	tement showing Su	weeding	position	or desit	ling/de
Sr No	Name of Sub Dn	Name of S D O	No of chan nels	Length tackled (KM)	Exp incur red (Rs in lac)
1	2	3	4	5	
W J	C East Circle Karn	al			
1	Karnal S/Dn WJC	BK Sagwan	8	35 89	2 7
2	Nardak S/Dn WJC	OPS Dhaka	15	146 62	6 6
3	Gohana S/Dn WJC	P K Chopra	13	154 53	14 7
4	Delhi Br S/Dn WJC	JS Bhalhera	3	10 22	0 8
5	Panipat S/Dn WJC	SS Goyat	7	84 67	9 9
6	Tajewala S/Dn	R S Beniwal	4	8 39	0 8
		То	tal 50	440 32	35 8
M 1	C West Circle Ro	htak			
1	Bhalaut S/Dn	Arun Malık	21	247 93	35 9
2	Madına S/Dn	Mahesh Malık	17	208 46	28 8
3	Butana Sub Dn	SS Malık	5	113 35	6 7 ⁻
4	Dulhera Sub Dn	Tikka Ram	7	113 39	5 2
5	Beri Sub Dn	S N Chaudhry	16	162 11	6 48
6	Jhajjar Sub Dn	S N Goel	12	112 62	3 2
7	Bahadurgarh Sub Dn	P C Chanana	5		
8	Jind Sub Dn	SP Goel	15		
9	Julana Sub Dn	Ishwar Singh	8	81 98	3 4
10	Safidon Sub Dn	Rajiv Chopra	9	95 68	3 4

1 		3 	. <u>4</u>	5	6
W J	C FDR Circle Dell	11			
1	Rajpura Sub Dn	JS Rana	9	108 17	5 67
2	Sonepat Sub Dn	HPS Verma	12	108 29	6 94
3	Delhı Sub Dn	JD Rewarı	9	51 00	4 68
4	Baderpur Sub Dn	M R Sharma	5	11 59	1 67
5	Indri Sub Dn	R K Singla	3	6 55	1 22
6	Nuh Sub Dn	D C Kaushik	4	4 03	2 22
7	Sohna Sub Dn	SPS Dahiya	1	0 61	0 17
		 Total	43	290 24	22 57
Hısa	ar Bhakra Canal Cır	cie Hısar			
1	Deosar S/Dn	CB Sheoran BK Sharma	14	103 28 93 90	6 71 5 75
2	Barwala S/Dn	SP Goel DP Rathi	11	101 51 39 18	2 77 1 11
3	Pabra S/Dn	M.S. Nam	7	171 13	55 55
4	Hısar S/Dn	HR Khod	20	319 53	13 49
5	Badopal S/Dn	K K Gırdhır	11	157 11	4 81
6	Pabra S/Dn	M S Nain	5	56 7 6	5 2 4
7	Adampu S/Dn	R L Chawla S L Sha ma	11	154 11	6 03
8	Hfsar S/Dn	HR Khod	9	68 26	11 16
9	Petwar S/Dn	GS Kundu	14	134 74	11 35
10	Hısar S/Dn WJC	DP Godara	7	63 49	11 27
11	Hansı S/Dn	KS Chopra JS Rana	9	107 04	9 41
12	Tohana S/Dn	RK Goel	15	199 81	2 35
13	Uklana S/Dn	Harish Chopra	11	130 00	1 67
14	Ratia S/Dn	S S Chikara V K Godara	14	283 00	7 45
		Total	158	 2182 75	104 52

1	2	3	4	5	6
	rsa Bhakra Canal Cu	rcle Sırsa			
1	Panjuwana S/Dn	K D Mehta	14	231 17	3 23
2	-	JS Kundu	9	130 80	2 12
3		W C Goel	27	257 60	3 25
4	**	K R Sihag	1	5 24	1 64
		M G Thukral	6	210 49	2 11
5	Odhan S/Dn	JN Garg	9	269 69	3 67
6	Kalanwalı S/Dn	AS Sadyora	21	245 92	4 27
7	Fatehabad S/Dn	R C Singla	6	201 00	3 43
8	Bhattu S/Dn	G D Gupta	6	132 00	20 04
9	Baruwalı S/Dn	J C Sharma	7	115 00	1 89
		Total	86	1838 91	27 64
Bh	akra Canal Circle k	— Kaithal			
1	Sudkan S/Dn	Isher Singh	10	49 79	1 76
		S L Sarwalla	21	195 69	8 57
2	Narwana S/Dn	Rajinder Singh K L Chakarwarty	6 14	53 67 114 44	2 19 5 44
3	Raound S/Dn	R K Gupta	7	130 43	7 67
4	Pehowa S/Dn	BS Saini	8	102 54	4 53
		S K Sharma	2	25 30	0 39
5	Jakhaul S/Dn	B S Chikara	12	140 07	5 81
		S C Chabra	15	195 12	4 19
6	Pundri S/Dn	Rajinder Singh	8	78 40	2 49
7	Saraswati S/Dn	S C Chabra D K Garg	6 9	72 90 115 42	4 17 1 66
8	Pundrı S/Dn	VK -Gulati	7	77 47	0 71
Ü	r unuri 5/ Dii	Rajinder Singh	,	,, ,,	· / ·
9	Pehowa S/Dn	S K Sharma	13	133 30	6 37
10	Jhansa S/Dn	Rajiv Bansal	5	56 80	0 61
11	Jyotisar S/Dn	V S Saint	7	89 41	3 63
		AR Nagpal			
		Total	150	1630 73	59 89
SY	L Circle Ambala	 .			
1		SK Munjal	8	80 21	1 15
		S S Bhatia			
2	SYLS/Dn III	D R Chabra	5	30 64	0 27
		Total	13	110 85	1 42
		_ -			

1992 93

Statement showing Sub Division position of desilting/deweeding

S No	Name of Sub Div	n Name of SDO	No of channels	Length tackled (KM)		or
1	2	3		1	5	6
WJ	C East Corcle Karn					
1	Gohan S/Dn	SS Aneja	3	50 9	_	30
2	Delhi Sub Dn	JS Balhera	7	90 ′		2 03
3	Panipat S/Dn	SS Goyat	6	44 8		2 59
4	Nardak S/Dn	O PS Dhaka	3	25	02 (3 12
		Total	19	210	98 17	7 04
W J	C West Circle Roh	tak				
1	Bhalaut S/Dn	Arun Malik	12	189	53 6	94
2	Madına S/Dn	Mahesh Malık	6	118	48 4	4 66
3	Butana S/Dn	SS Malık	6	100	80 2	2 43
4	Dulhera S/Dn	Tikka Ram	7	103	39 4	4 15
5	Beri S/Dn	S N Chaudhry	11	157	47 2	2 64
6	Jhajjar S/Dn	OP Dahiya	12	124	92 ′	1 42
7	Bahadurgarh S/Dn	SM Goel	12	91	56 ′	1 68
8	Jind S/Dn	S P Goel	6	90	11 :	2 70
9	Safidon S/Dn	Rajiv Chopra	5	50 (67 C	72
		Total	77	1026	93 2	7 34
W J	C Feeder Circle D	Pelhi				
1	Rajpura Sub Divn	JS Rana	9		. •	6 05
2	Sonepat Sub Divn	HPS Verma	10			5 57
3	Delhi Sub Divn	JD Rewai	13			5 18
4	Baderpur Sub Divn	M R Sharma	4			2 25
5	Indri Sub Dn	TR Bansal	4	19 		1 48
		Total	40	252	64 2	0 53

		78				
1	2	3	— <u> — </u>	5	6	-
His	ar Bhakra Canal Cırd	ole Hisar				_
1	Deosar Sub Dıvn	B K Sharma	14	154 16	14 22	
2	Barwala Sub Dıvn	Ram Mehar Sharma	5	66 50	3 10	
3	Pabra Sub Dıvn	M S Nam	7	89 60	0 48	
4	Badopal Sub Dıvn	K K Gırdher	9	95 39	1 44	
5	Adampur S/Dn	S L Sharma R L Chawla	12	86 89	1 95	
6	Hissar S/Dn	H R Khod S L Sharma	16	143 90	2 64	
7	Petwar S/Dn	R K Aneja	13	89 76	2 99	
8	Hissar S/Dn	DP Godara	5	45 78	1 29	
9	Hansı S/Dn	JS Rana KS Chopra	6	60 25	2 19	
10	Tohana S/Dn	Ranbır Sıngh	14	148 04	3 43	
11	Uklana S/Dn	Harish Chopra	23	281 65	6 26	
12	Ratia S/Dn	V K Godara	9	69 61	2 67	
		Total	133	1331 53	42 49	_
Sirs	sa Bhakra Canal Circ	ele Sırsa		· 	·——-	_
1	Ghaggar S/Dn	W C Goel	8	135 15	2 24	
2	Ranjuwana S/Dn	S.K. Rajwansi	9	247 62	3 49	
3	Sirsa S/Dn	HR Khod	5	154 62	2 31	
4	Dabwalı S/Dn	CS Goel	7	141 38	2 38	
5	Kalawalı S/Dn	AS Sodgora	2	32 63	1 54	
6	Odhan S/Dn	J N Garg	7	248 30	3 35	
7	Fatehabad S/Dn	R C Single	4	152 00	3 96	
8	Bhattu S/Dn	G D Gupta S L Sarwalia	6	189 00	1 97	
9	Baruwalı S/Dn	JC Sharma LK Bansal —	5	46 00	0 84	
		Total		1346 70	22 07	_

Total

53 1346 70 22 07

1	2	3		 } 	5
Bha	kra Canal Circle Kait				
1	Narwana S/Dn	K L Chakarwarty	18	118 88	2 57
2	Sudkan S/Dn	R C Singat	18	209 49	5 58
3	Rajound S/Dn	R K Gupta	6	55 23	2 95
4	Jakholı S/Dn	S C Chhabra	10	131 16	2 58
5	Sarswatı S/Dn	D K Garg	2	29 15	0 48
6	Pundrı S/Dn	Rajındər Sıngh	7	52 32	1 40
7	Pehowa S/Dn	S K Sharma	3	17 55	0 62
8	Jhansa S/Dn	Rajiv Bansal	2	16 52	0 81
9	Jyotisar S/Dn	AR Nagpal	2	12 12	1 15
		Total	58	648 42	18 14
SYL	. Cırcle A mbala				
1	SYL S/Dn	SR Munjal	8	80 00	0 21
2	SYLS/Dn	P L Gupta	1	9 20	1 17
		Total	9	89 20	1 38

The Committee after going through the above information recommend that the relevant information relating to the constituency of each M L A be supplied to concerned M L A for making verification suggestion complaints etc and action be taken after making proper enquiry and the Committee be informed accordingly

The Committee further recommend that funds be earmarked judiciously and on equity basis to all sub-divisions without showing favour to any one

In reply to another question of the Committee during oral examination the representatives of the Department informed that the case regarding proper utilisation of funds relating to desilting of canals/distributories was sent to the Finance Department for making enquiry if necessary. The representative of the Finance Department stated that letters to the all concerned. Deputy. Commissioners were sent for making enquiries as to whether the funds allotted by the Government, were spent properly but the replies. from most of the Deputy. Commissioners were not received.

The Committee therefore recommend that all the Deputy Commissioners be again asked to supply the information immediately. The Committee further recommend that the case be finalised at the earliest and the Committee be informed accordingly.

WATER RECHARGING SCHEME

20 The Committee through a question sought inform ation with regard to the steps taken by the department for in creasing the water level on such places where the lining work has been done in the area and due to the deep Tubewells near augment ation Canal passing through Karnal district recharging scheme be taken up atonce at the State Government level and funds be allocated for this scheme

The Committee after hearing the departmental represent atives that a new scheme for the purpose is to be formulated suggested that a proper scheme for re charging the water for the purpose may be prepared by the department for onward sub mission to Government of India so that necessary funds may be obtained for starting/completing this scheme

CONSTRUCTION OF SMALL EARTHERN DAMS

21 In reply to the question regarding earthen Dams on seasonal non perennial rivulets of Ghaggar Tangri Markanda Dohan Krishanavati etc the department replies as under —

(a) Ghaggar River

The original Ghaggar Dam project was prepared and finalised in 1967. The proposal consisted of constructing 279 ft. high Dam at a cost of Rs 2590 lacs(present cost Appx Rs 38400 lacs). It was anticipated that average perennial water available shall be 208. Cs Out of which 110 Cs would be used for irrigation purposes covering areas already under. Khuls and Banur Canal. The remaining 98 Cs was for drinking water supply purposes (66 Cs for Chandigarh and 32 Cs for Haryana areas).

The project report is being updated on the request of Chandigarh Administration. An amount of Rs 25 lacs had already been received by the Department from the Chandigarh Administration.

(b) Tangrı Nadı and Markanda Rıver

The Jaspur Reservoir has been proposed on Tangri Nadi in District Ambala so as to impound flood waters of this river for flood modernisation and Irrigation

(II) Dhanaura Reservoir

Dhanaura Reservoir has been proposed on Markanda Nadi in

District Ambala so as to impound flood water of this Nadi for flood moderation and irrigation Dhanaura Barrage will be constructed across Markanda near village Dhanaura in Distt Ambala

(c) Dohan and Krishanavati Rivulets

At present, there is no proposal for constructing dams on these rivulets

The Committee recommend that small earthen dams be constructed as far as possible keeping in view the resources fo the State which help the farmers or that areas. This will also help the farmers in saving them from flood. In addition this will help in recharging of water in the land where this problem is being faced now a days on account of installation of large number of deep tubewells in our State.

BHAKRA MAIN CANAL

2

22 Through a question during the oral examination of the department the Committee sought information with reggard to the State share in Ravi Beas water and in reply thereto the department supplied the relevant figures and replied that the capacity of Bhakra Main Canal has been decreased due to silting This canal is not closed annually for desilting purposes and for proper maintenance

The Committee after agreeing with the Department recommend that there should be an annual closure of Bhakra Main Canal for desilting purposes so that its actual capacity could be maintained and for that the department and the Government should approach the Punjab Government and the Government of India

CONSTRUCTION OF STUDS ON U.P. PATTERN

23 The Committee at the time of oral examination of the Department observed that due to heavy floods in Yamuna River the embanks are damaged and the flood water damages the crops of the farmers and to the abadies of the villages near River Yamuna Belt Therefore the Government have to spent a lot of money in the shape of relief given to the effect persons

The Committee therefore recommend that the studs (spars) be constructed on UP Pattern so that the flood water s flow can be diverted on the other side in the bed of the river and the money be provided in time so that the work could be taken up/completed before monsoon

The Committee also desired that more attention should be given by the Department towards construction of small drains for increasing irrigation facilities in the State and the department may also revise rhe scheme for uplifting of water level

ENCROACHMENT OF STATE IRRIGATION LAND

24 In reply to the questionnaire of the Committee the Depart ment supplied the following information giving detail regarding names & addresses of persons/parties who encroached the State Irrigation Land during the last three years alongwith the action taken by the depart ment —

Name & addresses of the persons who encroached the land	Area in acres	Location & Date of encroach ment	Action taken by the Deptt
Sh Fateha Singh Gill s/o Jai Karan Vill Badhi Khera Tehsil Tohana Distt Hisar	25	At RD 23000/ BMB (16 1 90)	Case stands already decided in favour of the Department DSP Tohana has been requested by Xen Tohana to provide police help for getting the land evacuated as per Hon ble courts orders
Sh Dharam Pal s/o Sheo Ram Vill Badhi Khera Teh Tohana Distt Hisar	0 05	RD 15160/R to RD 15300/R Gajjuwala Mr (25 9 92)	Case is going on in the court of Sub Judge Tohana
Ram Kumar r/o Vill Nayagaon Teh & Distt Hisar	10 02	Vill Barwala (5/90)	Case is going on in the court of Sub Judge Hisar Next date of hearing is 18 3 93

During the course of oral examination the Committee sought additional information with regard to case as given at Sr. No. 1 in the reply which the departmental representatatives promised to send but the same is still awaited. The Committee therefore recommend that the information asked for be sent.

The Committee also recommend afer hering the departmental representative in reply to another question that the department may initiate necessary proceedings/enquiries into those matter of unauthorised possession of State irrigation land done with the connivance of officers/officials on duty and if so the action be taken against them immediately

OFFICER SENT FOR ABROAD FOR TRAINING

25 The Committee through a written question asked the depart ment to furnish the information regarding Officers/oals sentific abroad for getting training to have knowledge of latest technique know how

<u>:</u>

under various schemes of the Department during the last three years together with the details of benefits if any, derived from their training In response thereto the department replied as under —

- (a) No officer was sent abroad for getting training during 1989 90 and 1990 91 During 1991 92 Shri A R Nagpal S D O was sent abroad to attend 30th International Post Graduate Course of Land Drainage from 19 8 1991 to 29 11 1991 at International Institute for Land Reclamation and Improvement Wageningen (Nether land) Air fare was borne by the Dutch Governtmen
 - (b) The above training will be useful in the area of tackling sub surface drainage problem to combat salinity problem in the State, and
- (c) Shri A R Nagpal S D O is working at present S D O Jyotisar Sub Division Jyotisar District Kurukshetra

During the course of oral examination the Committee asked the department to supply a copy of the report submitted by Shri A R Nagpal S D O after attending the aforesaid course at Wageningen (Netherland) for information of the Committee. The Department supplied a copy of the said Report. The Department informed that the above said training of the Officer will be useful in area of tackling sub-surface drainage problem to combat salinity problem in the State.

The Committee therefore had desired to know the progress made in respect of tackling sub-surface drainage problem to combat salinity in the State as referred to in part (b) of the reply of the department in reply there to the Department informed the Committee that Experimental Projects on this very issue are being functioning two or three places

The Committee expressed their view that in future funds may be utilized according to the requirement and mere wastage of funds should be avoided

MAINTENANCE AND IMPLEMENTATION OF SCHEMES

26 In reply to various questions regarding implementation of various schemes taken in hand the Department expressed their inability to undertake or complete the same without allotment of additional budget by the Government for the purpose

During oral examination of the representatives of the Depart ment the Committee observed that first priority should be given to maintenance and repair of old existing schemes chan nas distributories etc and second preference should be given to incomplete schemes in hand rather than to start new schemes because the cost of every thing is increasing day by day

WATER COURSES

27 During the course of oral examination of the department the Committee pointed out to the department that those water courses which have been constructed by the Government are full of mud and quite useless e.g. same water courses in Sahlawas Constituency. The Depart ment assured the Committee to check the position of such water courses.

The Committee recommend that all these muddy water courses may immediately be desilted keeping in view of the utility and usefulness of these water courses

The Committee also observed that the levelling of Jahangir pur Minor is not proper and with the result of that the water reach toward canal instead of fields. The Committee suggested that the department may take up the matter with MITC for bearing the maintenance charges thereof

WATER RESOURCES STUDIES PROGRAMME

28 In reply to the questionnaire of the Committee it was informed that Water Resources Studies Scheme is being undertaken by the State under advice of world Bank so that the available Water Resources of the State are unliked in a judicious manner for optimum benefits and this project is likely to be completed till March 1994. Thereafter it will be referred to Government of India for obtaining priority thereon.

The Committee recomend to the Government to expedite the scheme in order to start its functioning at the earliest

MAINTENANCE/REPAIR OF MOTORS

29 In reply to a written question, the department supplied information that the water reaches from head to tails in accordance with the prescribed target on all channel. The Committee was not satisfied with the above reply and pointed out during the course of oral examination that actually the position is adverse.

Though the Committee was agreed with the departmental represent atives on this very point that the present situation is due to paucity of funds yet the Committee observed that it is also due to the negligence of the junior Officers concerned of the Department that the maintenance/repair work of motors has not been done in time resulting that only 50% approx water is reaching upto tails in lift system also

The Committee therefore desire and recommend that the Department may take effective steps in this regard as the farmers may not suffer a great loss due to non maintenance of these motors



Ź

SCHEME TO OVERCOME LOSS

30 The Committee through a question sought information with regard to the total loss suffered by the Department at present. The department informed that the total loss comes to Rs. 35 crores approximately at present, and in order to overcome this loss the department has formulated certain schemes according to which the Irrigation Department will have the share in profit earned by other Corporations/Boards/Departments of the State such as Haryana Agricultural Marketing Board. Forests Department Fisheries Department Toursim Corporation etc for whom the irrigation Department builds bridges on canal make arrangements for irrigation for Crops, supply of water etc and now by way of getting the share amount in their profit, the department will further in the position to get required loan from the world Bank also.

The Committee fully agreed with the above scheme of the Department and desired that the department may take up the matter with the Government for approval of the scheme. The Committee also recommend to the Government for early approval of this schemes which stands submitted to Government by the department.

IRRIGATION SCHEMES FOR INDUSTRIAL SECTORS

31 In reply to a written question the Committee was informed that 206 water supply schemes are for the industrial Sectors having a discharge of 236 97 Cs water

During the course of oral examination the Committee desired to have the information regarding the total revenue to be received under these water supply schemes of the department if the rates are revised. The department promised to give the figures after collecting from the quarters concerned. This information is still awaited.

The Committee therefore recommend that the information asked for be sent to the Committee to enable the Committee to make its recommendation in order to gain a handsome amount from the industrial Sectors by increasing the rate of water being supplied to them

PUBLICITY

32 The Committee at the time of discussion with the departmental representatives was informed that the Department have the proposal to celebrate Water Resources Day at 25 to 30 places in the State by associating various beneficiaries and general public about various schemes undertaken from time to time by the Irrigation Department. It was also informed that in the first instance the celebrations were made at block level, where as the efforts are being made by the 'department to celebrate the same at village level.

The Committee recommend that in such seminars maximum humber of farmers being needy section of the society to have this knowledge must be invited by the department and their suggestions be given weight for implementation thereof

THEFT OF SPRINKLER SET

33 In reply to question the department stated that 97 sprinkler sets amounting to Rs 337 50 lacs were purchased through DGS L which were being used properly

During oral examination it was pointed out to the represent atives of the Department that theft of sprinkler set had occurred in the Tosham areas. The Committee recommend that enquiry about that theft be made and the Committee be also informed accordingly.

M ISUTILIZATION OF FUNDS

34 The Committee observed that there is general feeling in the public that the funds allotted by the Government for irrigation purposes are misutilised

The Committee, therefore recommend that the senier Officers of the Department from headquarters without informing field staff should make surprise checkings and raids where Government work is going on in order to check curruption and irregularities. The Committee further recommend that the erring officials/officers be punished severely

ACQUISITION OF LAND

Ý

35 Through a question during the oral examination of the depart ment the Committee sought information with regard to the time by which the outstanding amount of compensation is like to be paid to those farmers whose land has been acquired by the Government. The department informed the Committee that these payments are not being made by the Department so far due to non availability of funds.

The Committee is of the view that when the land of the farmers is acquired for the purposes of different works in the different departments the compensation of the land so acquired should also be paid to the farmers without any loss of time by the department. The Committee also recommend that the case of those farmers who are unable to approach the Hon ble Courts be also paid compensation after considering their cases sympathetically

VISITS OF OFFICERS TO FOREIGN COUNTRIES & OTHER STATES IN INDIA

36 In reply to the questionnaire of the Committee the depart ment supplied information that WAPCOS has been entrusted with

North-West Drainage Studies for better drainage system and out of the Officers deputed one was sent to Nether Land for sub-surface drainage study other was sent to Russia for exposure of the latest technology in Russia and for exposure of drip irrigation & sprinker irrigation a team of Officers have also visited the States of Andhra Pradesh

During the course of oral examination the Committee asked the department to supply the information regarding achievements made from the above mentioned visits of the officers of the department (ii) the benefits derived (iii) the total expenditure incurred for deputing them abroad/other States and (iv) the Reports submitted by these officers may also be supplied to the Committee The departmental representatives promised to send the information but the same is still awaited

The Committee therefore recommend that the copies of reports of all these officers along with other information be sent to the Committee at the earliest

PUBLICATION OF ANNUAL ADMINISTRATIVE REPORT

37 In reply to question regarding publication of Annual Administrative Report of the Department for the year 1989 90 1990 91 and 1991 92 the Department replied that the Annual Administrative Report for the year 1989 90 is with the Government for publication The Administrative Report for the year 1990 91 will be ready for publication by the end of December 1992. The administrative report for 1991 92 is under preparation and will be ready for publication within 6 months.

The Committee therefore recommend that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the Department should be published after the close of the financial year to which it relates

APPENDIX I

Summary of recommendations/observations of the Committee Estimates (1992 93)

Sr No	Pages	Paragraphs of the Report	Recommendations/Observations
1	2	3	4
1	1	5	The Committe take a serious view and recommend that the Finance Department should coordinate in this respect and issue fresh instructions to all the concerned departments so that replies are sent in time in order to streamline the functioning of the Committee
2	24—26	12	The Committee recommend that department should take up the matter with the Government for obtaining the required funds for filling up vacant posts
			The Committee furthe recommend that some of the above mentioned vacant posts which are most urgently required by the department in public interest be filled up immediately as the department is one of the expending departmen and has a vita role to play in implementing the Various schemes/projects for the welfare of the people of the State
			The Committee also recommend that those posts which are not required by the Department or lying pending since long be abolished forthwith
3	27—61	13	The Committee after going through the complaints recommend to the Government to finalize these cases at the earliest and the action taken in the matter may be intimated to the Committee
			The Committee therefore recommand to the Government to finalise these cases at the earlist and the action taken so far or proposed to be taken in the

ž

1 2 3 4

light of the decision of the Courts be intimated to the Committee alongwith the desired information with regard to the loss suffe ed

The Committee further observed that th∘ drainage the execution of Scheme is urgently required for providing necessary protection to the various villager located along-River Yamuna which are under threat of flooding from Yamuna Likewise J L N vast area specially along Canal will go out of cultivation in case the already approved scheme of construction of Dit h Drain is not execu ted on priolity bases. The Committee therefore recommand to the Govern ment that the department may be provided adequate funds for under taking the essential work as mun tioned above

The Committee further recommend that desilting of Jhajjar Sub Branch be got done imm diately on war footing as the capacity of this branch has been reduced to just half of the sanctioned capacity. Due to this reason the farmers are not getting sufficient water for irrigation and the water does not reach the tail end. The Committee also recommend that tho linning of this Jhajjar Sub Branch be taken at once.

The Committee also pointed out to the Department that the position of tails are not good and the Canals are absolutely dry. The Department assured the Committee to check the matter in order to smooth functioning of Tails as desired by the Committee.

In view of insufficient funds allotted for the Irrigattian Department by the Government the Committee stressed the need to allocate necessary funds for maintenance works immediately

4 62—68

14

5

•

		ـسـ	
1	2	3	4
	.		which proposal was agreed to consider by the representative of the Finance Department who was present during the course of oral examination of the Department
5	68 —69	15	The Committee observed that the Department as well as Haryana Government should immediately take up this matter with the Punjab Government so that the work in question should be completed within a period of one year. The Committee recommend that the share amount of Haryana State for this work should also be deposited with the Punjab Government to avoid any bottle neck in this regard.
6	69—70	16	The Committee therefore recommend that the capacity of the above said channel connecting WJC and Bhakra Main Canal be increased/augmented by desilting the same on war footing

Ź.

The Committee also recommend that, if necessary a new channel to take the above said water from Bhakra Main Canal to WJC be constructed on war footing so that it is completed within a year and so that the water could reach the areas for which it is meant. The proper scheme for implementing the above said proposal be prepared at once and it be implemented without any further delay.

The Committee further recommend that there should be an equitable distribution of water for irrigation purposes so that the farmers of each area in the State may get irrigation water for atleast two weeks in a month. At present the farmers of certain areas get irrigation water for three weeks in a month while the

አ

2

3

17

4

farmers getting Irrigation water from W J C system get this for a week only in a month. This injustice be removed and the irrigation water be distributed equitably

The Committee therefore recommend that the department may diately prepare a concrete proposal regarding proper management for equal water distribution of Western Yamuna Canal and Bhakra Main Canal to all the districts of the State giving full justice in order to stop discrimination with the farmers of the State in this regard and also submit this proposal for consideration of the Committee

The Committee suggested that money should be collected from the farmers concerned in the shape of surcharge or any other method be adopted to achieve the target

The Committee desired that the de partment may keep vigilance in this regard and FIR be got registered against the farmers involved in such mischievous activities As in the opinion of the Committee generally F I R are being registered against innocent these farmers whose fields are quite adjacent to JLN Canal and who are already suffering from water logging problem the Committee recommend that be fore FIR is registered against any one specific enquiry into the matter be conducted by the Department

The Committee further recommend that the pipes passing through J L N Canal and which have been broken must be replaced at once so that the farmers may not suffer. There are cement pipes and these be replaced by iron pipes so that the cases of breakage of pipes be minimised.

7 70 71

ũ

The Committee observed that if the construction of Ditch Drain along with J L N Canal in District Rohtak which stands approved is not taken on priority basis then the sufferings of the farmers will be aggrevated as the farmers whose fields are situated along with J L N Canal to a depth of 5 to 7 kulls are not in a position to cultivate their lands for the last more than fifteen years

The Committee therefore recommend that the Department should be stren gthened with sufficient and adequate funds immediately so that the said Ditch Drain be constructed within a year automatically it should not be taken in parts

The Committee further recommend that the water cess due to the far mers affected by waterlogging/seepage of J L N Canal should not be recovered and it should be waived off and the necessary instructions in this regard be also issued to the field staff of the department and the Committee be informed accordingly

The Committee further desired that a copy of enquiry report made regarding sub standard material in chanelling of canals be supplied for the perusal of the Committee as this information has not been supplied till the finalisation of the report of the Committee

71 72 18

8

بيز

The Committee pointed out to the representatives of the department during oral examination that the pipes which take the irrigation water from Jhajjar sub Branch across JLN Canal and which pass through JLN Canal in the form of syphons are badly damaged and have been broken As a result of this the farmers are suffering a lot. The Committee therefore, recommend that the De

1	2	3	4
E			partment should replace the said pipes immediately so that the farmers may not suffer further and these cemented pipes be replaced by iron pipes
9	72 80	19	The Committee after going through the above information recommend that the relevant information relating to the constituency of each MLA be supplied to concerned MLA for making verification suggestion complaints etc and action be taken after making proper enquiry and the Committee be informed accordingly
-) y.			The Comm ttee further recommend that funds be earmaked judiciously and on equity basis to all sub divisions without showing favour to any one. The Committee therefore recommend that all the Deputy Commissioners be again asked to supply the information immediately. The Committee further recommend that the case be finalised at the earliest and the Committee be informed accordingly.
10	80	20	The Committee after hearing the departmental representative that a new scheme for the purpose is to be formulated suggested that a proper scheme for recharging the water for the purpose may be prepared by the department for onward submission th Government of India so that nece ssary funds may be obtained fo starting/completing this scheme
11 •	80 81	21	The Committee recommend that small earthen dams be constructed as far as possible keeping in view the resources of the State which will help the farmers in saving them from flood. In addition, this will help in recharging of water in the land where this problem is being faced now a days on account of installation of large number of deep tubewells in our State.

1	2		3 4
12	81	22	The Committee after agreeing with the Department recommend that there should be an annual closure of Bhakra Main Canal for desilting pur poses so that its actual capacity could be maintained and for that the department and the Government should approach the Punjab Govt and the Government of India
13	81	23	The Committee therefore recommend that the studs (spars) be constructed on UP pattern so that the flood waters flow can be diverted on the other side in the bed of the river and the money be provided in time so that the work could be taken up/completed before mensoon
			The Committee also desired that more attention should be given by the Department towards construction of small drains for increasing irrigation ficilities in the State and the department may also revise the scheme for uplifting of water level
14	82	24	The Committee also recommend after hearing the departmental representatives in reply to another question that the department may initiate necessary proceedings/en quiries into those matters of unathorised possession of State irrigation land done with the connivance of officers/officials on duty and if so the action be taken against them immediately
15	82 83	25	The Committee expressed their views that in future funds may be utilized according to the requirement and mere wastage of funds should be avoided
16	83	26	During oral examination of the representatives of the Department the Committee observed that first priority should be given to maintenance and repair of old existing schemes channels distributories etc.

ž

	1	2	3	4
×	17	84	27	and second preference should be given to incomplete schemes in hand rather than to start new schemes because the cost of every thing is increasing day by day The Committee recommend that all these muddy water courses may immediately be deslited keeping in
				view of the utility and usefulness of these water courses The Committee also observed that
				the levelling of Jahangirpur Minor is not proper and with the result of that the water reach toward canal instead of fields. The Committee suggested that the department may take up the matter with MITC for bearing the maintenance charges thereof.
	18	84	28	The Committee recommend to the Government to expedite the scheme in order to start its functioning at the earliest
*	19	84	29	The Committee therefore desire and recommend that the department may take effective steps in this regard as the farmers may not suffer a great loss due to non maintenance of these motors
	20	85	30	The Committee fully agreed with the above scheme of the Department and desired that the department may take up the matter with the Government for approval of the scheme. The Committee also recommend to the Government for early approval of this scheme which stands submitted to Government by the department.
₹	21	85	31	The Committee therefore recommend that the information asked for be sent to the Committee to enable the Committee to make its recommendation in order to gain a hand some amount from the Industrial Sectors by increasing the rate of water being supplied to them
	22	85—86 ~	32	The Committee recommend that in such seminars maximum number of farmers being needy section of the society to have this knowledge

	•			
	1	2	3	4
				must be invited by the department, and their suggestions be given weight for implementation thereof
*	23	86	33	During oral examination it was pointed out to the representatives of the Department that theft of sprinkler set has occurred in the Tosham area. The Committee recommend that enquiry about that theft be made and the Committee be also informed accordingly.
	24	86	34	The Committee therefore recommend that the Senior Officers of the Department from headquarters with out informing field staff should make surprise checkings and raids where Government work is going on in order to check corruption and irregularities. The Committee further recommend that the erring officials/officers be punished severely
*	25	86	35	The Committee is of the view that when the land of the farmers is acquired for the purposes of different works in the different departments the compensation of the land so acquired should also be paid to the farmers without any loss of time by the department. The Committee also recommend that the cases of those farmers who are unable to approach the Hon ble Courts be also paid compensation after considering their cases sympathetically
	26	86—87	36	The Committee therefore recommend that the copies of reports of all these officers alongwith other information be sent to the Committee at the earliest
◄	27	87	37	The Committee therefore recommend that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the Department should be published after the close of the financial year to which it relates

APPENDIX-II

Statement showing the outstanding recommendations of the Committee on Estimates relating to the year 1985 86 1986 87, 1987 88 1988 89 1989 90 1990 91 and 1991 92

Sr No	Page of Report	the Para- graph	Further observation/recommendation made by the Committee
1	2	3	4
		18Tł	H REPORT (1985 86)
		INDUS	TRIES DEPARTMENT
1	6	14	The Committee desired that all the vacant posts either to be filled up through SSS Board or by way o promotion immediately and the Committee be informed accordingly
2	11 12	28	The Committee desired that the details of discussion made in the meeting held on 30th June 1992 regarding Sick Industrial Units be sent for information of the Committee
		19TH	REPORT (1986 87)
		FOOD AND	SUPPLIES DEPARTMENT
3	6 7	16	The desired information was not supplied to the Committee The Committee therefore desired that the exact position of pending cases be sent to the Committee immediately
4	12	23	(I) The Committee recommand that general instructions be issued in the matter
			(II) The Committee further recommen that an officer of the Departmer may be deputed to follow u properly the cases of serious natur pending in Courts
			(III) The Committee desired that the names of members of the Committee constituted by the Department both at sub-division level and district level be intimated to the Committee.

Committee

نے

				36
	1	2	3	4
E	5	13 15	26	The Committee desired that the complete information regarding action taken in respect of remaining 10 complaints be furnished to the Committee at the earliest
	6	15	27	The Committee recommend that all the three cases against defaulting off cials/officers be finalised within six months
	7	17	31	The Committee therefore recommend that the wholesale dealers be asked to maintain proper accounts and the same should be checked periodically by the District Food and Supplies Controller/Officer by raiding their premises
Ş				To minimise the adulteration the Committee recommend that frequent raids be also conducted on the petrol pumps so that the defaulters could be brought to book by instituting cases against them in the Courts. The steps for opening of atleast one more laborat ory be taken under intimation to the Committee.
	8	17 20	32	After persuing the above figures the Committee observed that even one or two thans of controlled cloth are not being allocated to every fair price shop. The Committee therefore recommend that the department should take some effective steps in this direction under intimation to the Committee.
	9	20	33	The Committee observed that the suger is supplied to the Ration Card Holders in the end of the month and therefore recommend that instructions be issued to the effect that sugar should be supplied by 10th of every month A copy of the instructions so issued be sent for the information of the Committee
4			20TH RE	PORT (1987 88)
Ī	4.0			PLANNING DEPARTMENT
	10	10	25	The Committee reiterate its earlier recommendation
	11	10 11	27	The Committee be informed about the latest position

			99
1	2	3	4
		2	21ST REPORT
	•	TOURISM	DEPARTMENT (1988 89)
T 12	6	13	After hearing the departmental re presentatives the Committee desired that the Department may take effective steps to finalies the matter regarding recognition of the Catertng Institute at the earliest
13	10	24	The Committee decided to make an on the spot inspection of various Tourist Complexes of the State for seeking further information/lateet progress in this regard
		22 nd	REPORT (1989 90)
	AN	IIMAL HU	SBANDRY DEPARTMENT
7 14	6 7	14	The Committee be informed about the latest position
15	7 8	15	The Committee recommend that the matter be taken up with the Govern ment and the Committee be informed accordingly
16	8	16	The Committee reiterate its earlier recommendation that one post of District Attorney may be got san ctioned at the earliest
17	8 9	17	The Committee recommend that the Mobile Veterinary Clinics should be opened atleast at the selected districts in the State on experimental basis
18	10 11	19	The Committee recommend that the Finance Department may be re quested to provide funds to the Animal Husbandry Department to the tune of Rs 50 00 000/- as re quired by the Department
19	12 13	22	The Committee recommend that Preservation of Top Quality Animal Scheme should be restarted

5	1	2	3	4
¥	20	13 14	23	The Committittee reiterate its earlier recommendation that the Department may expedite the sanction of pending schemes already sent to Government
	21	15	25	The Committee be intimated about the latest position
	22	16	26	The Committee be intimated about the latest position
	23	16 18	27	The Committee desired that the De partment may expedite the matter regarding installation of five new tubewells
()	24	18	28	The Committee desired that the matter may be expedited by the department and the latest position be intimated to the Committee
72	25	18	29	The Committee desired to know the latest progress of the work in hand of the Department
	26	20 21	32	(v) The Committe be intimated about the latest position
				(vi) The Committee recommend that the Senior Officer from the Headquarter should made sur prise raids and checkings in the field regularly to ensure that all the benefits which are provided under the above said programme be made available to the needy farmers in the State
∜				(VII) The Committee recommend that suitable steps be taken by the department to ensure that in future the Annual Administrative Report of the Department must be published after the close of the financial year to which it relates

7-			
			101
1	2	3	4
		23rd R	EPORT (1990 91)
		SOCIAL WE	LFARE DEPARTMENT
√ 27	4 7	12	The Committee observed that the department may initiate action to fill up these vacant posts which are required to be filled up. The Committee also desired that the matter regarding filling up of vacant posts of C. D. P. Os may be expedited and qualification in this regard be fixed.
28	7 8	13	The Committee be informed about the steps taken by the Department in this regard
29	8 12	15	The Committee would like to know the latest position
30	12 18	16	(i) The Committee suggested that the embezzlement case of Rs 64 000/ be reinvestigated from other Agency of the State Government
			(II) The Committee be informed about the action taken in the case of Sh. Banwari Lal at Sr. No. 12. The Committee be also informed about the persons responsible for the delay.
31	18 1 9	17	(I) The Committee recommend that all the applications for issuing the grants be forwarded by the District Social Welfare Officer with the Inspection report of

Ť

Issuing by the Officer with his inspection report so that grants be issued by the department well in time

(II) The Committee further recom mend that the question of re leasing grants in time may be reviewed in depth by the Go vernment and a clear time Schedule be laid down to avoid hardships/difficulties of the Institution

2-3	}			102
-	1	2	3	4
£	32	19-20	19	The Committee also recommend that expenditure on food etc of the patients be met by the Social Welfare Department and the Society should approach the Health Department for releasing a grant for meeting the expenditure on medicines
	33	20	21	The Committee desired that the matter be taken with the Deputy Commissioners for deploying security in Working Women Hostels and ensure that such arrangements are made to avoid any such incidents
Q	34	20 21	22	(i) The Committee was not satis fied with the replies/clarificat ion given by Child Welfare Officer Shri L S Yadav and recommend to the Govern ment that this Officer be shifted away from Jawahar Bal Bhawan Bhiwani immediately and a proper enquiry be made about the affairs of the Bhawan
				(II) The Committee further recommend that some new jobs oriented trades may also be introduced in the Bhawan so that maximum benefits could be made available to the rural girls of this area
		•		(III) The Committee also recommend that some more grants be released by the department for the proper maintenance/repair of this Bhawan and to restart the toy train for the enjoyment of children
ð	35	21 22	24	The Committee recommend that an amount of Rs 350/ at least should be provided to each child instead of Rs 250/ being given presently for meet ing their day to day expenses

	7			105
	1	2	3	4
\	36	23	26	(i) The Committee observed that Mahila Ashram had been providing vocational training to so many girls and women residing outside the Mahila Ashram for the last so many years but this scheme has been dropped by the State Government
				(II) The Committee disired that a detailed note in this regard be sent to enable the Committee to make its further recommendation in this case
				(III) The Committee observed that the Application form circulated by the Department is complicated one which is very difficult to be filled in The Committee therefore recommend that the said form be simplified by the Department
Q	37	24	28	The Committee reiterate its earlier recommendation to this effect that the department should distribute its literature etc in public to creat a good sense against the evils of dowry
	38	24 25	29	(i) The committee recommends that efforts be made to increase the capa city of the Panjiri Plant Gurgaon by putting double shift in the plant so that Panjiri be supplied to more blocks of ICDC
				(II) The Committee recommend that the post of Manager of this Plant which is lying vacant at present may be filled up with a suitable qualified person immediately
₹				(III) The Committee is also of the view that to check the production losses of this plant an expert committee be constituted by the depart ment consisting of experts from Industries Department

				104
	1	2	3	4
Y				(IV) The Committee also recommend that effort be made to start the production in Gharaunda Plant which has since long been transferred by the education department to cater to the needs of remaining blocks of ICDS
				(v) The Committee recommend that the department should formulate a policy to supply the ready to eat food to ICDS Centres on experimental basis as is being done in other States in future and submit a report to this effect before the Committee for its consideration
	39	26	31	The Committee be informed about the latest position
	40	26	32	The committee be informed about the latest position
	41	26 27	33	(1) The Committee after hearing the Departmental Representatives suggest that a proper survey be conducted thoughout the State so that eligible beneficiary may not be deprived of this facility Further a Block Level Committee be constituted to identify the beneficiaries and particular date be fixed through out the State twice in a month to identify the beneficiaries at block level so that no inconvenience is caused to the old persons on this account
Ĵ				(II) The Committee also desire that sincere efforts be made by the Depart ment to clear the arrears and dis bursement of the pension to all the beneficiaries upto 31 10 1990 in the State without any further delay (III) The Committee also recommend that the desirability of reducing the age limit of 65 years may be considered so that a large number of old

1 2 3 4 people who are otherwise eli gible could get benefit from this scheme The Committee also (IV) recom mend that those eligible bene ficiaries who were left earlier and were subsequently included in the list of beneficiaries may be given arrears of pension and a complete audit of this scheme be conducted by an Audit party of the Accountant General Haryana to avoid misappropriation of funds 42 27 28 35 (i) The Committee desired that a survey in this connection may be conducted throughout the State to check that pension may not be released to un deserved persons and also to see that eligible persons may not be deprived off this facility extended by the Government (11)The Committee further desired that the Committee consisting of BDPOs Tehsildars other senior Officers be consti tuted at District level which look after this work thoroughly 43 28 29 36 During the course of oral exami nation the Committee was informed that the building of the Home for Aged & Infirms has been occupied by the Deputy Commissioner Rewari for the use of office Committee took a very serious view of this and observed that the aged and infirm persons had not been given home for whom this building was constructed The Committee therefore red that the Deputy Commstoner Rewari may be requested vacate this building immedia tely and the Committee informed in this regard

				106
-	1	2	3	4
			24TH REPO	DRT 1991 92
۲			FORESTS I	DEPARTMENT
U	44	7—9	12	The Committee be apprised with the latest position
	45	9 –14	13	After going through the replies and hearing the departmental representatives the Committee observed that all the 17 pending cases regarding complaints/ embezzlement have not been finalised so far. The Committee therefore desired that the depart ment may expedite all these pending cases
	46	14 —15	14	The Committee be apprised with the latest position
\$	47	15 16	` 15	The desired information be supplied to the Committee at the earliest
^	48	16 —17	16	The steps taken by the Department to publicise its activities be intimated to the Committee
	49	17—18	17	(1) The Commttee fully agreed with the views of the department and recommend that atleast one post of District Attorney for Headquarter and three posts of Assistant District Attorney for each T/Circle be created at the earliest
				(II) The Committee recommend that vigorous steps be taken by the department to dispose of the pending departmental cases/inquiries and persue the other cases pending in courts
₹				(III) The Committee also recommend that special courts be set up by the Forest and Environment Departments for the speedy disposal of pending cases of the Department

	1	2	3	4
\$	50	18—23	18	(i) The Committee desired that a detailed report showing the number ot cases regarding en croachment of forest land regis tered by the department so far together with those cases which have not been considered fit to be registered be sent to the Committee
				(II) The Committee also recommend that the department may follow up action on such cases which are pending in Courts
				(III) The details of the land belonging to Forests Department be enc losed districtwise and the cases pending in courts be intimated to the Committee
\$				The Committee further desired that the steps taken in this regard may be intimated
	51	23 –24	19	The latest information be sent to rhe Committee
	52	24 —27	20	The Committee recommend that the latest position with regard to Evaluation Report be intimated to the Committee
	53	27	21	The Committee reiterate its earlier recommendation that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the depart ment should be published after the close of the financial year to which it relates
ילי.	54	27 —29	22	(1) The Committee therefore recommend that special efforts be made by the Department to cover more and more areas of community and Panchayat land under the scheme by raising plantation so that sufficient number of fuel wood and fodder

be mede available to the land less rural persons of the State The Committee also recommend that sufficient number of nur series should be set up by the department for supplying seedling for the purpose of raisina suitable varieties of trees on panchayat lands and private lands

4

- (ii) The Committee is also of the view that wide publicity be made about this scheme so that more area of Panchayat lands and of other institutional lands be taken for afforestation under this components
- (III) The Committee on the requests of village Panchayat direct the Department (1) to hand over this area to the Panchayat and the process to replantation be started (2) a permanent nursery be raised in the said village and (3) a permanent guard is be posted in the village to protect the crop from illicit felling and grazing etc
- The (1V)Committee therefore recommend that to make such plantation successful more irri gation facilitities by installing deep boring tubewells be made in this area There is need to involve the rural community in this programme bp constituting village level Committees Publi of forestry activities be made from time to time in these areas to apprise the villagers about the forests activities and make them aware of environment

্র

1	2	3	4	
56	30	2 5	The Committee after hearing Department suggested that put through newspapers and Panchbe made by the Department awakening the general public the natural growth and to the people to cut the surplus bushes etc for domestic use	iblicity nayats it for about enable
57	31	26	(!) During the course of ora dence the Committee prout many irregularities in lementing this scheme certain cases the entire is earned by the forest of instead of giving to the villagers. The Committee fobserved that in most oblocks this scheme is no perly implemented as tee pare ignorant about this sidue to lack of publicity.	ointed imp imp improfit ficials poor further of the topoole
			(ii) The Committee therefor commend that a proper and publicity of this scheme be by the Department so that and more farmers may opsischeme. The Committee recommend that regular cheby the Forest Officers/offic made so that actual benefit may be benefitted from scheme.	d wide made t more this further ecking ials be
			(III) The Committee also remend that efferts be made Department to procure funds from the Government India for raising of more resulted for the next near plation under this scheme	more ent of eurse
<u> </u>			(IV) The Committee further remend that Department sizes more towards the discation of species so that trees of economic valuation planted instead of Euca and Populars etc. In futurents	should Iversi more e be lyptus

1	2	3	4
			(v) The Committee also recommend that more research should be made in assessing the medicinal value of various plants and their cultivation should be in creased in the coming years
58	31 32	27	The Committee after hearing the departmental representatives recommend that either surficient staff and suitable funds be allotted to this Department or to merge this Department again with Forests Department for its effectively functioning in futurer. The Committee also recommend that a proper publicity about the activities of this Department be made for the information of the general public and farmers of the State.
59	32	28	The Committee after inspecting these dams observed that the department should construct more such type of dams in the next financial year so that more area be covered for irrigation by this Scheme
60	32	29	The Committee is of the view that such type of furniture workshop and solar reasoning plants be set up in each Forest Division of the State so that furniture etc can be made from Eucalyptus Shisham Kikar etc on large scale. The Committee strongly recommend to the Government that instructions may be issued to all the Heads of Departments for placing the orders for the supply of furniture in Government offices to the Forests Department in future.

© 1993

Rublished under the authority of the Haryana Vidhan Sabha and Printed by the Controller Printing & Stationery Haryana Chandigath